ADDENDUM TO FORM G PUBLISHED ON 20-10-2026

INVITATION FOR EXPRESSION OF INTEREST FOR

M/S SHRI KARVIR NIVASINI MAHALAXMI ISPAT PRIVATE LIMITED

OPERATING IN BUSINESS OF METALS AND MINERALS AT KOLHAPUR

(*Under Regulation 36A (1) of the Insolvency and Bankruptcy (insolvency Resolution Process of Corporate Persons) Regulations, 2016*)

SL.	RELEVANT PARTICULARS	
1.	Last date for receipt of expression of interest	17.11.2026 (Originally 04.11.2026)
2.	Date of issue of provisional list of prospective resolution applicants	27.11.2026 (Originally 14.11.2026)
3.	Last date for submission of objections to provisional list	02.12.2026 (Originally 19.11.2026)
4.	Date of issue of final list of prospective resolution applicants	12.12.2026 (Originally 29.11.2026)
5.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	17.12.2026 (Originally 04.12.2026)
6.	Last date for submission of resolution plans	16.01.2027 (Originally 03.01.2027)

Note: All other particulars not specifically amended above, shall remain same as per the Form G dated 20 October 2026.

SD/-

Purusottam Behera
Resolution Professional
In the matter of Shri Karvir Nivasini Mahalaxmi Ispat Private Limited
Registration No: IBBI/IPA-002/IP-00940/2019-20/12993
AFA Valid upto: 31.12.2026
IBBI Registered Address: Flat No.402, Sai Prasad Building,
Sion Kamgar CHS, Road No-29,
Sion (East) Mumbai, Mumbai City, Maharashtra ,400022
Correspondence Address: 402-403 Lotus Plaza Behind Laxmi Narayan Mandir, Venus Corner, Shahupuri, Kolhapur, Maharashtra – 416001.
Email ID: purusosbbj@yahoo.com , ibc.knmpl@gmail.com

Place: Mumbai
Date: 04.11.2026

between groups in Manipur

Imphal: At least three insurgents were killed and two others injured in a gunfight between rival militant groups in Manipur's Noney district Wednesday, officials said.

A heavy exchange of fire broke out around 4 am at Taodaijang village in Khoupum area, involving cadres suspected to belong to different Naga militant outfits, including the Zeliangrong United Front (Jenchui) and its rivals, they said.

The bodies of the three men were recovered by locals.

ZUF (Jenchui) claimed that two of the deceased belonged to the outfit and identified them as M Thaimei and G Kamson. The outfit alleged that the gunfight involved the NSCN (IM), ZUF(Kamson faction) and NSCN-K (Niki Sumi). The third deceased was identified as Aihung Khumba, a resident of Pungmon Chingchen village.

Following the incident, locals, led by women, went to the spot in an attempt to prevent further violence between the rival groups. They also used a public address system to appeal to the cadres to stop firing, officials said.

In a separate incident, a convoy of vehicles travelling from Imphal to Ukhrul district headquarters came under multiple rounds of fire from unidentified armed groups between Leinganching and T M Kasom areas in Ukhrul district. No one was injured in firing, officials said. PTI

Manipur violence commission gets 6th extension, deadline pushed to May 20

New Delhi: The Cabinet is learnt to have approved another extension for the Commission of Inquiry into the Manipur violence, giving it another year, until May 20, 2027, to submit its report. This is the sixth extension granted to it since the commission was constituted in Sept 2023.

As per the original notification issued in Sept 2023, the commission was required to submit its report by Nov 2023. Its mandate included inquiring into the causes and spread of violence and riots targeting members of different communities in Manipur on May 3, 2023, and thereafter. The latest extension means the commission will now get nearly four years to complete an inquiry that was originally expected to conclude within months. TNN

after suffering cardiac arrest in classroom

New Delhi: A nine-year-old class 3 girl died after suffering a cardiac arrest inside her classroom at Lovely Public School in Mayur Vihar on Wednesday morning, police said.

The incident happened when the girl was standing in front of her class teacher and suddenly collapsed; the school's CCTV cameras also captured the entire episode. Police received a PCR call around 9:52 am, following which they initiated an investigation.

According to police, school officials rushed the girl to a private hospital where doctors declared her brought dead.

"We immediately rushed her to a nearby private hospital. They told us to take her to some other higher centre. We took her to another hospital. Our staff members also informed her family members. The hospital told us that the girl suffered cardiac arrest. Police were informed about the matter," said the school principal Dr Bhavna.

During the preliminary investigation, CCTV footage showed the teacher immediately rushing to her aid, picking her up and trying to make her sit on a chair. Several other students were seen gathering around the girl, while some of her classmates rushed out of the classroom to alert the school authorities about the incident.

The police officer said the incident was under investigation and that statements from the girl's parents and the relevant school authorities would be recorded. PTI

Man has 'brush' with emergency after morning ritual goes wrong

Vijay.Singh@timesofindia.com

Navi Mumbai: A routine morning brushing of teeth turned into an unusual medical emergency for a 50-year-old autorickshaw driver from Pen as he accidentally swallowed his toothbrush.



Doctors performed endoscopy to remove the 19-cm-long toothbrush

Rajendra Malusare told doctors he was trying to nudge his tonsil gland when the accident occurred. Initially Malusare visited a local physician, who advised an X-ray but the toothbrush was not visible in the scan. He was then referred to Mediclover Hospitals, where an endoscopy revealed the 19-cm toothbrush inside his stomach.

Gastroenterologist Dr Raosaheb Rathod, who managed to remove the toothbrush without surgery, said that the main concern was that as a toothbrush is long and rigid, it would be difficult to manoeuvre through the digestive tract.

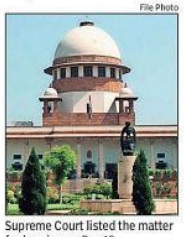
After several careful manoeuvres, doctors successfully removed it through the mouth.

SC to hear plea against blanket prosecution immunity to CEC, ECs

Constitutional Validity Of Section 16 Of 2023 Act Challenged By MP, Activist

New Delhi: The Supreme Court on Wednesday agreed to hear pleas of RJD MP Manoj Jha and activist Arun Agrawal challenging the constitutional validity of a law provision granting blanket immunity from prosecution to the Chief Election Commissioner (CEC) and the Election Commissioners (ECs).

File Photo



Supreme Court listed the matter for hearing on Dec 18

A bench of Chief Justice Surya Kant and justices Joymalya Bagchi and V Mohana issued notice to the Centre and sought its response in four weeks. The bench told advocate Fauzia Shakil, appearing for Jha, and advocate Neha Rathi, appearing for Agrawal, that the court is tagging the matter with a petition pending on the similar issue. It listed the matter for hearing on Dec 18.

Jha in the plea said it challenges the constitutional validity of Section 16 of the Chief Election Commissioner and other Election Commissioners (Appointment, Conditions of Service and Term of Office) Act, 2023, which bars every court in the country from entertaining or continuing any civil or criminal proceeding against any person who is or was a CEC or EC, for anything done "or purporting" to be done in the discharge of official duty.

The Rashtriya Janata Dal (RJD) MP said that Section 16 of the Act confers on unelected officials a shield that the Constitution withholds from the President of the republic, from every member of Parliament, and from every judge of this court and of the high courts.

"Parliament, by a late official amendment to an ordinary Bill, has handed the Chief Election Commissioner and the Election Commissioners a protection wider than all of them: civil and criminal, during office and for life after it, with no carveout for corruption, mala fides or crime, and with no authority anywhere empowered to lift it," Jha's plea said.

Similarly, Agrawal in his plea said the bare perusal of the text of section 16 discloses the width of the protection granted under the said section in so far as it bars all kinds of prosecution including corruption, forgery and other serious offences. "Hence blanket protection from legal proceedings conferred by Section 16 of the 2023 Act to secure the object of independence is bad in law and has no nexus to the object of safeguarding the independence of the Election Commission," his plea said.

Delhi SIR: SC to hear plea on Nov 19 on concerns over EC's Form 6 clarification

New Delhi: Supreme Court on Wednesday said it would hear on Nov 19 concerns raised over Election Commission's recent clarification allowing voters, whose names were omitted from the draft electoral rolls, to seek fresh enrolment through Form 6 during the special intensive revision of electoral rolls in Delhi.

The bench asked petitioners Anjali Bharadwaj and Amrita Johri to file an appropriate application placing EC's Nov 3 clarification on record.

The advocate appearing for the petitioners said that voters whose names figured in the 2026 electoral rolls but were subsequently omitted during the SIR exercise should be allowed to seek restoration through Form 8 or the enumeration form, rather than being compelled to register as new voters. PTI

Riyadh airport missile strike: Another injured Indian dies

Nirupa.Vatyam
@timesofindia.com

File Photo/ AP



A file photo of King Khalid International Airport in Riyadh, Saudi Arabia, which Yemen's Iran-backed Houthis said they attacked in Oct

Hyderabad: A missile strike at Riyadh airport claimed a second Indian life Wednesday, as Shaik Sayeed (36) from Telangana's Kamareddy, died after spending nearly three weeks in critical care. He was among those wounded in the Oct 10 attack that killed Hyderabad resident Mohammed Yousuf Ali (46). The attack killed 13 people from several countries and wounded more than 300.

The Indian embassy confirmed Sayeed's death, saying he had been undergoing treatment in the ICU of a Riyadh hospital. It offered to help bring his mortal remains to India or arrange his funeral in the Saudi Arabian capital, depending on his family's wishes. "...We have been by his family's side throughout, and we remain with them now. We convey our heartfelt condolences to the family and friends," the embassy posted on X.

A resident of Saini Baba Colony in Kamareddy, Sayeed had lived in Saudi Arabia for nearly 12 years. He had worked at a Starbucks outlet at Riyadh airport for the past few years. His brothers also worked in Saudi Arabia, while his mother, wife and sisters-in-law lived in Telangana.

Yousuf's two sons, who were wounded in the missile strike, continued to receive treatment. His elder son underwent knee surgery, while doctors had to amputate toes on his younger son's foot.

After SC rap, 27 structures from BEST station plot removed

Mumbai: Brihanmumbai Municipal Corporation (BMC) on Wednesday removed 27 commercial structures from a plot reserved for a bus station in Mumbai, a day after Supreme Court ordered a freeze on the salary of the civic chief over noncompliance with its directions.

The drive was carried out on the 3,400-square-metre plot reserved for a BEST bus station under Town Planning Scheme-II. BMC's R-Central ward carried out the operation with the help of 70 workers and employees, while police personnel were mobilised to maintain security. the corporation said in a statement. PTI

Directorate of School Education Secondary Uttarakhand
Nanoorekhera, Tapovan Road, Raipur Dehradun Tel. 0135-2781440

Bid Notification No /447 / यू.यू.प्र.वि.(तृ.प्रो.-122/2025)/2026-27 Date- 04 November, 2026

"e-Tender Notice"

Directorate of School Education, Secondary, Uttarakhand invites e-Tenders from eligible and experienced Bidders/Firms/agencies for providing Online/Hybrid Coaching for NEET & JEE to students of Classes XI and XII studying in Government Schools as per following schedule-

S.No.	Description	Date and Time
1	Bid document available on 'www.uktenders.gov.in' website for download	04 November 2026, 17:00 Hrs
2	Pre-Bid Meeting (Directorate of School education Secondary) Uttarakhand.	12 November 2026, 11:00 Hrs
3	Last date and time for online submission/ upload of bid (Technical & Financial)	20 November 2026, 17:00 Hrs
4	Bid (Technical) opening date & time	21 Nov. 2026,10:00 Hrs

Eligibility criteria, detailed instructions/conditions and the prescribed tender document can be downloaded from the website www.uktenders.gov.in.

Director, Secondary Education.

Pune Mahanagar Parivahan Mahamandal Ltd.
TENDER NOTICE – REQUEST FOR PROPOSAL (RFP)

PMPML invites proposals from interested and eligible Bidders for "SELECTION OF A CONCESSIONAIRE FOR DESIGN BUILD, FINANCE, OPERATE AND TRANSFER (BFOT) OF STAINLESS STEEL BUS SHELTERS ON PUBLIC PRIVATE PARTNERSHIP (PPP) BASIS IN PMC/PMRDA LIMITS' **Cluster No.1, Cluster No.2, Cluster No.3, Cluster No.4** through e-tendering process on **www.mahatenders.gov.in**. Please refer to the uploaded e-tender document for further details and associated terms from **05/11/2026** onwards. Tender dates are available on our website **www.pmpml.org**

Tender Sale Date	: From 05 /11 /2026 To 26 /11 /2026, 02.30 pm
Pre-Bid Meeting Date	: 18/11/2026, 03.00 pm
Tender Submission Date	: From 05 /11 /2026 To 26 /11 /2026, 02.30 pm
Technical bid Opening Date	: 27/11/2026, 02.30 pm

PMPML reserves the right to accept or reject any proposal at any time without assigning any reasons. Bidders are required to take note of the same.

Tender No.05-ADVT-26 (Cluster No.1), Tender No.06-ADVT-26 (Cluster No.2), Tender No.07-ADVT-26 (Cluster No.3), Tender No.08-ADVT-26 (Cluster No.4)

Date - 05/11/2026 **Chief Executive Officer**

ADDENDUM TO FORM G PUBLISHED ON 20-10-2026
INVITATION FOR EXPRESSION OF INTEREST FOR
M/S SHRI KARVIR NIVASINI MAHALAXMI ISPAT PRIVATE LIMITED
OPERATING IN BUSINESS OF METALS AND MINERALS AT KOLHAPUR
(Under Regulation 36A (1) of the Insolvency and Bankruptcy (Insolvency Resolution Process of Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Last date for receipt of expression of interest	17.11.2026 (Originally 04.11.2026)
2.	Date of issue of provisional list of prospective resolution applicants	27.11.2026 (Originally 14.11.2026)
3.	Last date for submission of objections to provisional list	02.12.2026 (Originally 19.11.2026)
4.	Date of issue of final list of prospective resolution applicants	12.12.2026 (Originally 29.11.2026)
5.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	17.12.2026 (Originally 04.12.2026)
6.	Last date for submission of resolution plans	16.01.2027 (Originally 03.01.2027)

Note: All other particulars not specifically amended above, shall remain same as per the Form G dated 20 October 2026.

SD/-
Purusottam Behera
Resolution Professional
In the matter of Shri Karvir Nivasini Mahalaxmi Ispat Private Limited
Registration No: IBBI/IPA-002/IP-00940/2019-20/12993
AFA Valid upto: 31.12.2026

IBBI Registered Address: Flat No.402, Sai Prasad Building, Sion Kamgar CHS, Road No-29, Sion (East) Mumbai, Mumbai City, Maharashtra ,400022
Correspondence Address: 402-403 Lotus Plaza Behind Laxmi Narayan Mandir, Venus Corner, Shahupuri, Kolhapur, Maharashtra – 416001.
Email ID: purusosbbi@yahoo.com, ibc.knmpl@gmail.com

Place: Mumbai
Date : 05.11.2026

IN THE HIGH COURT OF JUDICATURE FOR RAJASTHAN AT JODHPUR
(TESTAMENTARY AND INTESTATE JURISDICTION)
TESTAMENTARY PETITION NO. 1 OF 2026

Late Smt. Vijayraj Kumari Mewar W/o. Late Shri Arvind Singh Mewar, Last residential address: The Palace, Udaipur (Rajasthan) 313001 at the time of her death.
...Deceased

AND

Shri Lakshyaraj Singh Mewar,
S/o. Late Shri Arvind Singh Mewar,
aged about 41 years, resident of
The Palace, Udaipur (Rajasthan) 313001.
...Petitioner

APPLICATION UNDER SECTION 276 OF THE INDIAN SUCCESSION ACT, 1925

CITATION

To,
ALL CONCERNED

WHEREAS the Petitioner, Shri Lakshyaraj Singh Mewar, has filed a petition for grant of Letters of Administration in respect of

---

PUBLIC NOTICE

That, my client **Smt. Yogini Deepak Kulkarni,** R/o 22, Gajanan Nagar, Garkheda, near Chaitanya Hospital and Critical Care Centre, Tal. and Dist. Chhatrapati Sambhajinagar, has lost the following documents while traveling from City Chowk to Shahaganj near Collector Office, Chhatrapati Sambhajinagar:

1] Copies of Educational Documents
2] Original Registered Sale Deed No. AGG-1-3710-2006 and Xerox copy 3] Copy of Driving License

In this context, my client, namely Smt. Yogini Deepak Kulkarni, has also lodged a complaint of the said fact before City Chowk Police Station, Chhatrapati Sambhajinagar on 03.11.2026.

If anybody has any objection towards the loss of the above-said documents,

---

नमुना क्र. १७ सोबतचे "परिशिष्ट - ब-१"
(इंग्रजी सूचनेचा मसुदा)
कार्यालयाचे नांव : मंचर नगरपंचायत तालुका: आंबेगाव, जिल्हा: पुणे

NOTICE

Publication of Draft Development Plan of Manchar Nagarpanchayat Under Section 26(1) of Maharashtra Regional & Town Planning Act, 1966

Outword: 1462/2026-27 Date: 04/11/2026

Whereas the Manchar Nagar Panchayat, (hereinafter referred to (hereinafter referred to as the as "the said Planning Authority,") vide Resolution No 109 dated 22/11/2023 had declared its intention to prepare a Draft Development Plan of Manchar Nagar Panchayat "said Draft Development Plan") for the area under its jurisdiction, (hereinafter referred to as the said "area") as per the provision of section 23(1) read with section 21(2) of Maharashtra Regional & Town Planning Act, 1966 (hereinafter referred to as the "said Act") and notice to that effect is published in Maharashtra Government Gazette pune Division, Supplement Part:1 on 14-20 decembar.

And whereas, as per the provision in section 24 of the said Act, the Manchar Nagar Panchayat vide Order No. 3359/2023/24 dt. 16/01/2024 has appointed Assistant Director, Town as "Town Planning officer" to prepare the said Draft Development Plan for the said area;

And whereas in accordance with the provisions of the said Act, the Town Planning Officer and Assistant Director of Town Planning, Pune Branch, after preparing the Existing Land Use Map under Section 25 of the said Act, prepared the Draft Development Plan of the said area by making reasoned modifications (along with remarks) as deemed appropriate from the planning perspective in the changes proposed by the General Body of Manchar Nagar Panchayat vide Resolution No. 2B dated 18/06/2026, and handed over the same to the said Planning Authority for publication under Section 26(1) of the said Act.

And whereas, the said Planning Authority has passed Resolution No.03, dated 03/11/2026 to publish the said Draft Development Plan under section 26(1) of the said Act. For inviting suggestions/objections from the public.

Therefore, Manchar Nagar Panchayat hereby publishes the said Draft Development Plan along with the Report under section 26(1) of the said Act for inviting suggestions/objections from the public. The copy of the said Draft Development Plan and Report thereof are kept open for inspection of the public at the following offices on all working days during office hours.

1. The Chief Officer, Manchar Nagar Panchayat
2. Assistant Director, Town Planning, Pune Branch

The suggestions/objections if any, in writing from the public in this regard with reasons, shall be submitted to the Chief officer, Manchar Nagar panchayat, within the period of 30 days from the date of publication of the Notice in Maharashtra Govt. Gazette.

Suggestions/objections received by the Manchar Nagar panchayat within the period of the 30 days from the date of publication of this Notice in Maharashtra Government Gazette shall only be considered.

The copies of the said Draft Development Plan and particulars shall be available to the public at reasonable price in the office of the Manchar Nagar Panchayat.

Sd/-
Place-Manchar **(Smt. Kiran Markand)**
Chief Officer,
Manchar Nagar Panchayat

NAGPUR METROPOLITAN REGION DEVELOPMENT AUTHORITY
e-TENDER NOTICE No. 17/2026-27

Sealed Percentage rate / Item rate e-tenders are invited from Non-Registered / Registered Contractors with N.M.R.D.A. / N.I.T. /P.W.D. / N.M.C. or other Govt. Dept. as per eligibility criteria for **Two** works. The details of works will be uploaded on tender website i.e. **www.mahatenders.gov.in**

Schedule of Tender Process :-

Sale of Tender Form	Date 06.11.2026 from 02:00 P.M. to 02:00 P.M. on dated 19.11.2026
Receipt/ Submission of Bid	Date 06.11.2026 from 02:00 P.M. to 02:00 P.M. on dated 19.11.2026
Pre-Bid Meeting	On 4.00 P.M. on Dt. 12.11.2026 in the office of S.E., NMRDA, Station Road, NMRDA, Head Office, Sadar, Nagpur.
Opening of Technical Bid	Date 20.11.2026 at 04:00 P.M or as decided by NMRDA

Note :- The detailed tender notice will be available on tender website www.mahatenders.gov.in, NMRDA website www.nmrda.org, NIT website www.nitnagpur.org and also on official social media pages of the NMRDA i.e. Instagram, Facebook &Twitter.

-sd-
Advt. No. : S.E.(NMRDA)/41/2026-27 Superintending Engineer,
Dated : 04.11.2026 Nagpur Metropolitan Region Development Authority

---

KERALA MEDICAL SERVICES CORPORATION LTD
(DEPARTMENT OF HEALTH & FAMILY WELFARE, GOVT. OF KERALA)
Head Office : Thycaud, Thiruvananthapuram-14,
(Telephone No. 0471-2945600,),
E-mail : edrugs.kmscl@kerala.gov.in,
website : www.kmscl.kerala.gov.in, CIN No. U24233KL2007SGC021616

No.KMSCL/ED/30/2026 Date : 04.11.2026

RE-TENDER NOTICE

Online bids are invited from manufacturers/direct importers / loan licensees

---

TRANSMISSION CORPORATION OF TELANGANA LIMITED
e-PROCUREMENT TENDER NOTICE

TGTRANSCO invites bids through tenders on e-Procurement platform for the work of "Supply, Erection, Testing and Commissioning of (i) 2nd circuit stringing on existing towers of 132KV DC/SC line from leeza SS to Location No.57 of leeza-Sunborne solar feeder (ii) 132 KV DC/SC line from Location No.57 to 132/33KV SS Ganganpally (iii) 132KV Bay at 132/33KV SS leeza (iv) 132kV Bay at 132/33kV SS Ganganpally in Jogulamba Gadwal District on Tumkey Basis", vide Spec. No.TGT-(CONST-I)-e-01/26-27. Further details can be seen @http://www.tender.telangana.gov.in.; Phone No.040-23396000, Extn: 3252, 3356, 3508, 3572; email ID:ce.const1@tgtransco.com

Sd/-
R.O. No. : 737-PP/CL-AGENCY/ADVT/2026-27 Dt: 04.11.2026 **Chief Engineer/Construction-I**

TAMIL NADU CO-OPERATIVE SUGAR FEDERATION LTD
Aavin Illam, 1st Floor, 3A, Muthuramalinganar Salai, Nandanam, Chennai-600 035. Phone: 044-24339883, 24344177
E-Mail: tamilnaducoopsugarfederation@gmail.com GST No.33AABAT0660R1Z8

Short e-Tender (on-line) Notice
for the sale of surplus Bagasse of 2026-27 season

On line bids are invited through e-tender portal **https://tntenders.gov.in** from the consumers for sale of surplus Bagasse for an approximate quantity of 24,635 MT from Co-operative Sugar Mills in Tamil Nadu. The upset price for sale of surplus Bagasse of 2026-27 season is Rs. 3570/- per MT (Basic Price) and GST, Transportation etc are additional. The last date for submission of bids is **18.11.2026 at 11.00 A.M.** Bids will be opened on **18.11.2026 at 11.30 A.M.** Bids in physical form not accepted.

Place : Chennai – 35
Date : 04.11.2026 DIPR/3397/Tender/2026 **Administrator**

CORRIGENDUM

This is in reference to the Public Notice published in THE TIMES OF INDIA NEWSPAPER dated 24/10/2026 in respect of property mentioned therein the notice for lost of document DEED OF CORRECTION. In the said notice it was inadvertently mentioned/typed that is DEED OF CORRECTION No. 6625 / 2013, which should read as "DEED OF CORRECTION No. 1787 / 2010".
Pune, Date : 04/11/2026

Mrs. Reshma Mohan Shitole, Advocate
Office: Shop No.: H-111, Ground Floor, Mega Centre, Hadapsar, Pune 411028. Mob.: 9604402892

UNIDENTIFIED DEAD BODY



An unidentified deceased woman, identified as Rajani (62), a Marathi-speaking inmate of Thanal Rehabilitation Centre, Thalakonam, under Kattakada Police Station limits, is presently kept at Thiruvananthapuram Medical College Hospital. **Description: Height – 139 cm | Stout build.** Anyone having information regarding her identity or next of kin is requested to contact Kattakada Police Station. **Phone: 0471-2290223.**

RO NO : 402/F2/2026/I&PRD

महा वितरण — **ई–निविदा सूचना**

महावितरण कंपनीच्या नोंदणीकृत ठेकेदारांकडून कोल्हापूर ग्रामीण विभाग- १ कार्यालय अंतर्गत ई-निविदाद्वारे खालीलप्रमाणे निविदा मागविण्यात येत आहे.

अ. क्र.	निविदा क्र.	तपशील	निविदा रक्कम (लाखात)	निविदा किंमत	बयाणा रक्कम
१	EE/KPR-1 / Spacers/T-14/2026-27	ग्रामीण विभाग - १ कोल्हापूर अंतर्गत सर्व प्रकारच्या लघुदाब वाहीनीकरिता झेड टाईपचे स्पेसर्सची वाहतूक, शॉप टेस्ट, डिझाईन इत्यादी. करून पुरवठा करणे तसेच बसवणे व त्यास संलग्न इतर कामे करणेकरिता ई-निविदा.	रु. ५०.००	रु. ५०००/- + १८% जी.एस.टी	रु. ५०,०००/-

महावितरण ई-निविदा https://www.mahadiscom.in/etender/ या संकेतस्थळावर बिड कागदपत्रांची उपलब्धतेची तारीख ०४.११.२०२६ (०६:००) व निविदा भरण्याची अंतिम तारीख १५.११.२०२६ (२३:५५).

सही/-
पीआरओ नं.- २३६/२०२६-२७ कार्यकारी अभियंता, ग्रामीण विभाग-१, कोल्हापूर

ONLINE TENDERING
Project Implementation Unit, Gandhinagar (Health & Family Welfare Dept.)
TENDER NOTICE PIU- 110 (2026-27)

Online tenders for Health Care facilities Civil works of Various Districts Gujarat as below are invited by the Superintending Engineer,Project Implementation Unit, NRHM/PIU Building 4th Floor, Civil Hospital Campus, Gandhinagar-382012, Ph. 079-23231434, 23231393.

Sr. No.	Name of Work	Est. Cost in Lacs (Rs.)	Tender Fee/ EMD (Rs.)	Approved Regst. Class	Time Limit in Months	ID NO

सोने | चांदी

सांगली | १,४३,२०० | १,८८,५००

अंडी भाव



राष्ट्रीय अंडी समन्वय समिती (मिरज)
दि. ५ नोव्हेंबर २०२६
७०५ मुंबई (नेकरेट) – मिरज फाँड्री रेट (किरकोळ ९० रु. डझन)

ब्रॉयलर जिवंत पक्षी नंदा ग्रुप १३९ रुपये प्रतिकिलो

तापमान

सांगली	३३° C
कोल्हापूर	३२° C

शेअर बाजार

सेन्सेक्स	:	७७,३०१.४०
निफ्टी	:	२३,९६०.६०
युएस डॉलर	:	९४.६०
युरो	:	१०६.६६

जाता-जाता



पोरा, प्रदूषित हवेमुळे ऑक्सिजन सिलिंडर विकत आणावा लागतोय, हे विसरलास की काय?

चालत्या गाडीला लेबल लावण्यात हे हुशार

सुहास बाबर, विशाल पाटलांवर संजयकाका पाटील यांची टीका

केसरी वृत्तसेवा

विटा : जिल्हा मध्यवर्ती सहकारी बँकेच्या निवडणुकीत दणदणीत विजय मिळवल्यानंतर माजी खासदार संजयकाका पाटील यांनी विट्यात जोरदार राजकीय एंट्री केली. यावेळी त्यांनी आमदार सुहास बाबर आणि खासदार विशाल पाटील यांच्यावर थेट निशाणा साधत आक्रमक टीका केली. चालत्या गाडीला लेबल लावण्यात हे हुशार आहेत,असा टोला लगावत येत्या आठ ते पंधरा दिवसांत घोडं मैदान जवळ असल्याचा इशाराही त्यांनी दिला.



संजयकाका पाटील

विट्यात एका कार्यक्रमानिमित्त ते आले होते, त्यावेळी संजयकाका पाटील यांनी पत्रकारांशी संवाद साधला. ते म्हणाले, जिल्हा बँकेच्या निवडणुकीतील विजयाचे श्रेय कार्यकर्त्यांच्या मेहनतीला देताना संजयकाकांनी सुरुवातीला काही नेत्यांशी चर्चा झाली होती; मात्र त्यांची स्वार्थी भूमिका लक्षात आल्यानंतर आपण त्यांच्यापासून बाजूला झालो, असे स्पष्ट केले. कार्यकर्त्यांच्या ताकदीवर हा विजय खेचून आणल्याचेही त्यांनी सांगितले. आपण रोखठोक भूमिका घेणार आहोत. कोणत्याही पदाच्या अपेक्षेने गप्प बसणारा कार्यकर्ता आपण नसल्याचे सांगत त्यांनी आगामी राजकीय भूमिकेचे संकेत दिले.

कोण काय भूमिका घेतो, हे जनतेला दिसेल

आमदार सुहास बाबर आणि खासदार विशाल पाटील यांच्यावर टीका करताना स्वतःचे पद आणि स्वार्थ जपण्याची भूमिका काही नेते घेत असल्याचा आरोपही त्यांनी केला. येत्या आठ ते पंधरा दिवसांत काय घडते आणि कोण काय भूमिका घेतो, हे जनतेला दिसेल, असे आव्हान त्यांनी दिले.

दरम्यान, दुष्काळाला शत्रू मानून शेतकऱ्यांच्या हितासाठी काम करणे ही आपली प्राथमिकता असल्याचे संजयकाकांनी स्पष्ट केले. जिल्हा बँकेतील विजयानंतर संजयकाकांनी घेतलेल्या या आक्रमक भूमिकेमुळे खानापूर तालुक्यातील आगामी राजकीय समीकरणांना नवी दिशा मिळण्याची शक्यता व्यक्त होत आहे.

सांगलीत कोयत्याच्या धाकाने व्यापाऱ्याचे अपहरण

दहा तोळे सोन्यासह रोख रकमेची लुट

केसरी वृत्तसेवा

सांगली : कोयत्याचा धाक दाखवून शहरातील एका व्यापाऱ्याचे चारचाकीतून अपहरण करण्यात आल्याची घटना उघडकीस आली. सोमवारी रात्रीच्या सुमारास शंभर फुटी परिसरातून व्यापाराचे अपहरण केल्यानंतर अहरणकर्त्यांनी त्यांना बेदम मारहाण करुन त्यांच्याकडील १० तोळे सोन्याच्या दागिन्यांसह महागडा मोबाईल आणि रोकड हिसकावून घेतले. त्यानंतर पुन्हा त्यांना रस्त्याकडेला आणून सोडले. याप्रकरणी प्रशांत मधुकर रावळ (वय ५१, रा. मामाश्री बंगला, शांतिसागर कॉलनी, बभान रुग्णालयानजीक, शंभर फुटी रस्ता) यांनी विश्रामबाग पोलीसात फिर्याद दिली आहे.

मिळालेल्या माहितीनुसार, फिर्यादी प्रशांत रावळ हे सोमवारी रात्री १२च्या सुमारास दुचाकीवरुन घरी जात होते. अगोदरपासून पाळतीवर असणाऱ्या दोघा संशयितांनी त्यांचा पाठलाग करुन शंभर फुटी रस्त्यावर त्यांच्या दुचाकीपुढे दुचाकी आडवी लावून त्यांना थांबविले. त्याचवेळी मागून वेगात चारचाकी येवून रावळ यांच्या नजीक थांबली. त्यातून उतरलेल्या दोघांनी कोयत्याचा धाक दाखवून रावळ यांना चारचाकीत कोंबले. त्यांनी आरडाओरडा करु नये यासाठी रावळ यांच्या तोंडावर काळी पिशवी घातली. यानंतर वेगात सुमारे पंधरा किलोमीटरवर रावळ यांना नेण्यात आले. तेथे चारचाकी थांबवून रावळ यांना मारहाण केली. तसेच त्यांच्याकडील सोन्याची चेन, दोन सोन्याच्या अंगठ्या, ४० हजार रुपये किंमतीचा मोबाईल आणि २ हजार ७०० रुपयांची रोकड हिसकावून घेतली. यानंतर रावळ यांना तेथेच रस्त्याच्या कडेला असलेल्या शेतात सोडून संशयित घटनास्थळावरुन पसार झाले. फिर्यादी रावळ यांनी यानंतर थेट पोलीस ठाण्यात धाव घेतली. पोलिसांनी अपहरणकर्त्यांवर गुन्हा दाखल केला आहे.

जामवाडी येथून युवती बेपत्ता

सांगली : जामवाडी परिसरातील एक युवती बेपत्ता झाल्याची फिर्याद सांगली शहर पोलीस ठाण्यात नोंदविण्यात आली आहे. ही घटना सोमवारी घडली. बेपत्ता झालेल्या युवतीच्या बहिणीने पोलीस ठाण्याशी संपर्क साधून त्यांना घटनेची कल्पना दिली. पोलिसांनी संशयितावर गुन्हा दाखल केला आहे.

विवाहितेच्या आत्महत्या प्रकरणी सासरच्या तीन जणांना अटक

केसरी वृत्तसेवा

शिराळा : प्रेमविवाह करूनही लग्नात मानपान केला नाही आणि नवीन घर बांधण्यासाठी माहेरून पैसे आणले नाहीत, या कारणावरून होणाऱ्या सासरच्या मंडळींच्या मानसिक व शारीरिक छळाला कंटाळून एका २४ वर्षीय विवाहितेने अंगावर रॉकेल ओतून पेटवून घेत आत्महत्या केल्याची धक्कादायक घटना पाडळी (ता. शिराळा) येथे घडली होती.

या प्रकरणी पतीसह सासू आणि सासरे यांना आज बुधवार रोजी अटक केली. पती शिवम सुरेश पाटील, सासू सुमित्रा सुरेश पाटील आणि सासरे सुरेश खंडू पाटील अशी अटक केल्याची नावे आहेत. पोलिस ठाण्यातून मिळालेल्या माहितीनुसार, पूजा शिवम पाटील हिने शिवम सुरेश पाटील (रा. पाडळी, ता. शिराळा) याच्याशी प्रेमविवाह केला होता. विवाह झाल्यानंतर दि. ७ जून २०२३ पासून सासरच्या मंडळींकडून पूजाचा छळ सुरू झाला. लग्नात सासरच्या लोकांचा योग्य मानपान केला नाही आणि नवीन घर बांधण्यासाठी माहेरून पैसे आणून दे या कारणांवरून तिच्यावर वारंवार दबाव आणला जात होता. ७ जून २०२३ ते २२ सप्टेंबर २०२६ या कालावधीत पती शिवम सुरेश पाटील, सासू सुमित्रा पाटील आणि सासरे खंडू पाटील यांनी पूजाचा सतत शारीरिक व मानसिक छळ केल्याचे तक्रारीत म्हटले आहे.

शिराळे खुर्द येथील जखमी बिबट्याचा उपचारादरम्यान मृत्यू

केसरी वृत्तसेवा

शिराळा : शिराळे खुर्द (ता. शिराळा) येथे जखमी अवस्थेत आढळलेल्या दीड वर्षांच्या नर बिबट्याचा उपचारादरम्यान मृत्यू झाला. वनविभागाचे अधिकारी, कर्मचारी आणि सह्याद्री रेस्क्यू वॉरियर्सच्या पथकाने त्याला सुरक्षितरीत्या रेस्क्यू करून उपचारासाठी दाखल केले होते. मात्र, प्रकृती गंभीर असल्याने डॉक्टरांचे प्रयत्न अपयशी ठरले. मंगळवारी (दि. ३) पहाटे त्याने अखेरचा श्वास घेतला.

सोमवारी (दि. २) शिराळे खुर्द येथे हा बिबट्या जखमी अवस्थेत आढळून आला होता. याची माहिती मिळताच वनविभागाचे अधिकारी व कर्मचारी आणि सह्याद्री रेस्क्यू वॉरियर्सचे संस्थापक सुशीलकुमार गायकवाड यांनी घटनास्थळी धाव घेतली. त्यांनी बिबट्याला सुरक्षितरीत्या रेस्क्यू केले. त्यानंतर शिराळा येथील पशुवैद्यकीय अधिकारी शुभांगी आरगडे यांनी त्याच्यावर प्राथमिक औषधोपचार केले. प्रकृती गंभीर असल्याने पुढील उपचारासाठी त्याला कराड येथील वराडे वन्यप्राणी उपचार केंद्रात हलविले. तेथे सहायक पशुवैद्यकीय अधिकारी लोकेश रीटे तसेच प्राणीरक्षक ओंकार ढाले, शंभुराज माने, अजय महाडिक आणि ओंकार शिंदे यांनी तातडीने उपचार सुरू केले. बिबट्याला व्हेंटिलेटरवर ठेवून रात्रभर वाचविण्याचे प्रयत्न केले. मात्र, मंगळवारी पहाटे तीनच्या सुमारास उपचारादरम्यान त्याचा मृत्यू झाला. पशुवैद्यकीय अधिकाऱ्यांनी दिलेल्या माहितीनुसार, टेरिटरीच्या वर्चस्वावरून दोन बिबट्यांमध्ये जोरदार संघर्ष झाला होता. यामध्ये त्याच्या गळ्याला गंभीर जखम झाली होती. या जखमेत अळ्या पडल्याने प्रकृती अधिकच गंभीर झाली होती. उपचार सुरू असतानाच त्याचा मृत्यू झाला. वनविभाग आणि रेस्क्यू पथकाने प्रयत्न करूनही बिबट्याला वाचविण्यात यश आले नाही.

सार्वजनिक ठिकाणी राडारोडा; ५० हजारांचा दंड

केसरी वृत्तसेवा

सांगली : सार्वजनिक ठिकाणी बांधकामाचा राडारोडा टाकून अस्वच्छता निर्माण केल्याप्रकरणी सांगली–मिरज–कुपवाड शहर महानगरपालिकेने योगी वल्लभ बिल्डर्स अँड डेव्हलपर्स या कंपनीला ५० हजार रुपयांचा दंड ठोठावला आहे. कुपवाड क्षेत्रीय कार्यालय क्रमांक ३ अंतर्गत वॉर्ड क्रमांक ९ मधील टी. के. पाटील सोसायटी, कुपवाड फाटा येथे ही कारवाई केली.

सार्वजनिक ठिकाणी बांधकामाचा राडारोडा टाकल्याने परिसरातील स्वच्छता आणि सार्वजनिक व्यवस्थेला बाधा निर्माण होत असल्याचे निदर्शनास आल्यानंतर महानगरपालिका प्रशासनाने संबंधित कंपनीवर दंडात्मक कारवाई केली. सहाय्यक आयुक्त श्वेता सुर्वे, सहाय्यक आयुक्त (अतिक्रमण) सचिन सागावकर आणि मुख्य स्वच्छता अधिकारी याकूब मद्रासी यांच्या पथकाने ही कारवाई केली. महानगरपालिकेने आकारलेल्या ५० हजार रुपयांच्या दंडाची रक्कम संबंधित कंपनीच्या संचालकांनी धनादेशाद्वारे सहाय्यक आयुक्त श्वेता सुर्वे यांच्याकडे जमा केली. या कारवाईवेळी स्वच्छता अधिकारी सिद्धांत ठोकळे, नगररचना अभियंता मंगळवारे, स्वच्छता निरीक्षक विकास कांबळे, गणेश धोतरे, अंजली कुदळे, लिपिक नितीन कांबळे, काशिनाथ पाटील आणि शिपाई प्रमोद जाधव उपस्थित होते. बांधकाम अथवा पाडकामातून निर्माण होणारा राडारोडा सार्वजनिक रस्ते, मोकळ्या जागा किंवा अन्य सार्वजनिक ठिकाणी टाकू नये. त्याची नियमानुसार योग्य विल्हेवाट लावावी, असे आवाहन महानगरपालिका प्रशासनाने नागरिक, बांधकाम व्यावसायिक आणि विकासकांना केले आहे. शहराची स्वच्छता राखणे आणि सार्वजनिक जागांचे संरक्षण करणे ही सर्वांची सामूहिक जबाबदारी असून, यासाठी महानगरपालिका प्रशासनाला सहकार्य करण्याचे आवाहनही केले आहे.



कुपवाड फाटा परीसरातील बांधकाम व्यवसायिकाने राडारोडा टाकल्याप्रकरणी महापालिका प्रशासनाने दंडात्मक कारवाई केली.

मुलीच्या प्रेमविवाहाचे पौरोहित्य केल्याच्या रागातून हत्या केल्याचे उघड

केसरी वृत्तसेवा

इचलकरंजी : मुलीच्या प्रेमविवाहाचे पौरोहित्य केल्याचा राग मनात धरून टिळक रोड परिसरातील मंदार रानडे यांची महाराष्ट्र–कर्नाटक सीमाभागातील माणकापूर हद्दीत निर्घृण हत्या केली होती. याप्रकरणी शिरदवाड येथील अजित मगदूम याला कर्नाटकातील सदलगा पोलिसांनी अटक केली.

३१ ऑक्टोबर रोजी माणकापूर हद्दीत मंदार रानडे यांचा रक्ताच्या थारोळ्यात मृतदेह आढळला होता. मारेकऱ्याने त्यांच्या डोळ्यांत चटणी फेकून असहाय्य केल्यानंतर विळ्यासारख्या धारदार शस्त्राने वार करून हत्या केल्याचे तपासात निष्पन्न झाले. घटनेचे गांभीर्य लक्षात घेऊन सदलगा पोलिसांनी घटनास्थळावरील पुरावे, सीसीटीव्ही चित्रण आणि अन्य माहितीच्या आधारे तपास सुरू केला होता. संशयाच्या आधारे दोन दिवसांपूर्वी अजित मगदूम याला चौकशीसाठी ताब्यात घेतले. कसून चौकशी केली असता, मंदार रानडे यांनी मुलीच्या प्रेमविवाहाचे पौरोहित्य केल्याच्या रागातून हत्या केल्याची कबुली त्याने दिल्याचे पोलिसांनी सांगितले. या हत्येमागे आणखी कोणाचा सहभाग आहे का, याचा तपास सदलगा पोलीस करीत आहेत.

यशवंतनगर येथे दीड लाखांची चोरी

सांगली : शहर परिसरातील यशवंतनगर येथील बंद बंगल्याच्या दरवाज्याचे कुलूप तोडून चोरट्याने १ लाख ४४ हजाराची रोकड, मंगळसूत्र सोन्याची अंगठी रिंग असा ऐवज चोरून पोबारा केला आहे. याप्रकरणी रविंद्र दत्तात्रय कुलकर्णी (रा. ब्रह्मचैतन्य बंगला, यशवंतनगर) यांनी संजयनगर पोलिसात फिर्याद नोंदविली आहे. फिर्यादी रविंद्र कुलकर्णी हे सेवानिवृत्त आहेत. त्यांची मुलगी पुणे येथे असल्याने ते घरास कुलूप लावून मुलीकडे गेले होते. दरम्यानच्या कालावधीत चोरट्याने त्यांच्या घराचे कुलूप फोडून चोरी केली.

निधन वार्ता

बेबाबाई रास्ते

भिवघाट : करंजे (ता. खानापूर) येथील बेबाबाई ज्ञानेश्वर रास्ते (वय ५९) यांचे निधन झाले. त्यांच्या पश्चात मुलगा, मुलगी, सुन, नातवंडे असा परिवार आहे.सामाजीक कार्यकर्ते प्रकाश रास्ते यांच्या त्या आई होत. रक्षाविसर्जन ६ नोव्हेंबर रोजी करंजे येथील स्मशानभुमीत आहे.



मारुती तारळेकर

विटा : येथील चौंडेश्वरी देवांग समाज ट्रस्ट चे उपाध्यक्ष ज्येष्ठ सामाजिक कार्यकर्ते मारुती दादा तथा मा. का. तारळेकर (वय ९३) यांचे वृद्धापकाळाने निधन झाले. त्यांच्या पश्चात मुलगा, मुलगी, सून, नातवंडे असा मोठा परिवार आहे. रक्षाविसर्जन गुरुवारी विटा येथील वैकुंठधाम स्मशानभूमीत आहे.



Order 5 Rule 20 of CPC 1908
MHPU02-045727-2025 PMHPU020457272025_2_1
No. 4

CIVIL COURT PUNE MAHARASHTRA
IN THE COURT OF SMT. S. K. DUGAONKAR
17TH JOINT CJSD AND ADDL CJM PUNE,
Pune City, Pune.

SUMMONS IN A SUMMARY SUIT Spl.Sum.Suit/513/2025
Farooque Mahibub Shaikh Vs Amol Anandrao Patil
(O. 37, R. 2) NEXT DATE : 21-12-2026

To,
Amol Anandrao Patil
1. Office No 402 A Wing 4th Floor Waris Heights Near Speak Well Academy Opp Ellora Palace Pune Satara Road Bharti Vidyapeeth Balaji Nagar PUNE 411043 2. Shree Sai Leela Near Prince Shivaji Vidyalay Kasba Bavada Kolhapur 416006, Pune City, PUNE, MAHARASHTRA

Whereas **Farooque Mahibub Shaikh** has instituted a suit against you under Order **XXXVII** of the Code of Civil Procedure, 1908, for ₹ and interest, you are hereby summoned to cause and appearance to be entered for you, **within ten days**, from the service hereof, in default whereof the plaintiff will be entitled, after the expiration of the said period of ten days, to obtain a decree for any sum not exceeding the sum of ₹ and the sum of ₹ for costs, together with such interest, if any, as the Court may order.

If you cause an appearance to be entered for you, **Farooque Mahibub Shaikh** the plaintiff will thereafter serve upon you a summons for judgment at a hearing of which you will be entitled to move the Court for leave to defend the suit.

Leave to defend may be obtained if you satisfy the Court by affidavit or otherwise that threr is a defence to the suit on the merits or that it is resonable that you should be allowed to defend.

Given under my hand and the seal of the Court, this 23-10-2026

Seal

17TH JOINT CJSD AND ADDL CJM PUNE

ग्रामपंचायत सिद्धेवाडी, ता. तासगाव, जि. सांगली
जाहीर निविदा सूचना ०१/२०२६–२०२७

ग्रामपंचायत सिद्धेवाडी, ता. तासगांव, जि. सांगली येथे खालील नमूद कामे कंत्राट पद्धतीने करावयाची असून सदर कामी नोंदणीकृत ठेकेदाराकडून जाहीर निविदा दि. ०५/११/२०२६ ते दि. १३/११/२०२६ या कालावधीत मागणी करण्यात येत आहे.

अ. क्र.	कामाचे नाव	योजनेचे नाव	अंदाजपत्रकीय रक्कम	बयाणा रक्कम	नि.संच शुल्क	कामाची मुदत	बँकचे नाव व खाते नं.	मक्तेदार वर्ग
१	सिद्धेवाडी, ता. तासगांव येथे बंदिस्त गटर करणे	१५ वा वित्त आयोग	१,९९,९९९/-	१९९९/-	१००/-	६० दिवस	सांगली जि. म. स. बँक शाखा–सिद्धेवाडी Ac. No. १४६०५११०००००० १	सुशिक्षित बेरोजगार
२	सिद्धेवाडी, ता. तासगांव येथे बंदिस्त गटर करणे	१५ वा वित्त आयोग	२,२७,१२५/-	२२७१/-	१००/-	६० दिवस	सांगली जि. म. स. बँक शाखा–सिद्धेवाडी Ac. No. १४६०५११०००००० १	मजूर सोसायटी
३	सिद्धेवाडी, ता. तासगांव येथे रस्ता काँक्रिटीकरण करणे.	१५ वा वित्त आयोग	६,१५,४८९/-	६१५४/-	१००/-	६० दिवस	सांगली जि. म. स. बँक शाखा–सिद्धेवाडी Ac. No. १४६०५११०००००० १	खुला पात्र नोंदणीकृत
४	सिद्धेवाडी, ता. तासगांव येथे बंदिस्त गटर करणे	१५ वा वित्त आयोग	८३४७५/-	८३४/-	१००/-	६० दिवस	सांगली जि. म. स. बँक शाखा–सिद्धेवाडी Ac. No. १४६०५११०००००० १	सुशिक्षित बेरोजगार
५	सिद्धेवाडी, ता. तासगांव येथे वाढीव पाणीपुरवठा पाईप करणे.	१५ वा वित्त आयोग	३,००,०००/-	३०००/-	१००/-	६० दिवस	सांगली जि. म. स. बँक शाखा–सिद्धेवाडी Ac. No. १४६०५११०००००० १	मजूर सोसायटी
६	सिद्धेवाडी, अंगणवाडी पा.पु. सुविधा करणे.	१५ वा वित्त आयोग	५०,०००/-	५००/-	१००/-	६० दिवस	सांगली जि. म. स. बँक शाखा–सिद्धेवाडी Ac. No. १४६०५११०००००० १	खुला पात्र नोंदणीकृत

अटी व शर्ती : १) वरील कामांची निविदा संच दि. ०५/११/२०२६ ते दि. १३/११/२०२६ अखेर ग्रामपंचायत कार्यालयात कार्यालयीन वेळेत उपलब्ध होतील. २) पूर्ण भरलेल्या निविदा कागदपत्रांच्या साक्षांकित प्रतीसह सिलबंद लखोट्यात ग्रा. प. सिद्धेवाडी येथे दि. १३/११/२०२६ रोजी सायंकाळी ०५.०० वाजेपर्यंत सादर कराव्यात. ३) कोणतीही एक अथवा सर्व निविदा रद्द करण्याचा अधिकार ग्रामपंचायतीने राखून ठेवलेला आहे. ४) निविदा सोबत नोंदणी प्रमाणपत्र, बयाणा भरणा चलन, पॅनकार्ड व GST नोंदणी प्रमाणपत्र जोडणे आवश्यक आहे. ५) प्राप्त निविदा ग्रामंचायत कार्यालयात दि. १७/११/२०२६ सकाळी ११.०० वा. उघडल्या जातील.

दिनांक : ०४/११/२०२६

ग्रामपंचायत अधिकारी
ग्रामपंचायत सिद्धेवाडी, ता. तासगांव, जि. सांगली

प्रशासक
ग्रामपंचायत सिद्धेवाडी, ता. तासगांव, जि. सांगली

दिनांक २०–१०–२०२६ रोजी प्रसिद्ध झालेल्या फॉर्म जी चे परिशिष्ट
कोल्हापूर येथे धातू आणि खनिजांच्या व्यवसायात कार्यरत असलेल्या मेसर्स श्री करवीर निवासिनी महालक्ष्मी इस्पात प्रायव्हेट लिमिटेडसाठी स्वारस्य अभिव्यक्तीचे आमंत्रण
(दि इन्सॉल्व्हन्सी अँड बँकरप्टसी (इन्सॉल्व्हन्सी रिझोल्यूशन प्रोसेस ऑफ कॉर्पोरेट पर्सन्स) रेग्युलेशन्स, २०१६ च्या रेग्युलेशन ३६ए (१) अंतर्गत)

अ. क्र.	संबंधित तपशील	सुधारित दिनांक/माहिती
१.	स्वारस्य अभिव्यक्ती प्राप्त करण्याची अंतिम तारीख	१७.११.२०२६ (मूळ तारीख ४.११.२०२६)
२.	संभाव्य रिझोल्यूशन अर्जदारांची तात्पुरती यादी जाहीर करण्याची तारीख	२७.११.२०२६ (मूळ तारीख १४.११.२०२६)
३.	तात्पुरत्या यादीवर आक्षेप नोंदवण्याची अंतिम तारीख	०२.१२.२०२६ (मूळ तारीख १९.११.२०२६)
४.	संभाव्य रिझोल्यूशन अर्जदारांची अंतिम यादी जाहीर करण्याची तारीख	१२.१२.२०२६ (मूळ तारीख २९.११.२०२६)
५.	संभाव्य रिझोल्यूशन अर्जदारांना माहिती मेमोरँडम, मूल्यांकन मॅट्रिक्स आणि रिझोल्यूशन प्लॅनसाठीची विनंती जारी करण्याची तारीख	१७.१२.२०२६ (मूळ तारीख ०४.११.२०२६)
६.	रिझोल्यूशन प्लॅन सादर करण्याची अंतिम तारीख	१६.०१.२०२७ (मूळ तारीख ०३.०१.२०२७)

टीप : वर विशेषतः दुरुस्त न केलेले इतर सर्व तपशील २० ऑक्टोबर २०२६ रोजीच्या फॉर्म जी नुसार राहतील.

सही/–
पुरुषोत्तम बेहरा,
रिझोल्यूशन प्रोफेशनल
श्री करवीर निवासिनी महालक्ष्मी इस्पात प्रायव्हेट लिमिटेडच्या प्रकरणात
नोंदणी क्रमांक: IBBI/IPA-002/1P-00940/2019-20/12993
AFA वैधता: ३१.१२.२०२६ पर्यंत
IBBI **नोंदणीकृत पत्ता :** फ्लॅट नं. ४०२, साई प्रसाद बिल्डिंग, सायन कामगार CHS, रोड नं–२९, सायन (पूर्व) मुंबई, मुंबई शहर, महाराष्ट्र, ४०००२२.
पत्राचाराचा पत्ता: ४०२–४०३ लोटस प्लाझा, लक्ष्मी नारायण मंदिराच्या मागे, व्हीनस कॉर्नर, शाहुपुरी, कोल्हापूर, महाराष्ट्र – ४१६००१.
ईमेल आयडी : purusosbbj@yahoo.com, ibc.knmpl@gmail.com

महावितरण महाराष्ट्र राज्य विद्युत वितरण कंपनी मर्यादित

ई–निविदा सूचना

महावितरण कंपनीच्या नोंदणीकृत पुरवठादाराकडून कोल्हापूर मंडल कार्यालयांतर्गत ई-निविदेद्वारे "Annual Maintenance contract for Power Transformer Minor Repairs under All Divisions FY-२०२६-२७" या कामासाठी निविदा मागविण्यात येत आहेत.

अ. क्र.	निविदा क्र.	तपशील	निविदा रक्कम (लाखात)	निविदा किंमत	बयाणा रक्कम
१	SE/KC/Tech/Power Transformer Repair/ T-12/2026-27	"Annual Maintenance contract for Power Transformer Minor Repairs under All Divisions"	६५.००	रु.२५००/- (१८% GST अतिरिक्त)	रु. ६५०००/-

महावितरण ई-निविदा https://www.mahadiscom.in/etender/ या संकेतस्थळावर बिड कागदपत्रांची उपलब्धतेची तारीख ०५.११.२०२६ (०९.०० वा.) व निविदा भरण्याची अंतिम तारीख १५.११.२०२६ (२३.५५ वा.) कार्यालयीन संपर्क क्र. ७८७५७६९०९७.

PRO No. - PRO/KOPZ/239/2026-27 अधीक्षक अभियंता (कोमं), कोल्हापूर

कार्यकारी अभियंता
जलसंपदा विभाग
टेंभू उपसा सिंचन प्रकल्प विभाग – १, सांगली

PUBLIC NOTICE

Subject : Working permission for Diversion of 0.922 ha. Forest Land for Laying of Underground Gravity Water Supply Pipeline for Drinking Water and Agriculture Irrigation Purpose at Rewangaon, Pare And Vita Village Tal-Khanapur (Vita) Dist-Sangli in the State of Maharashtra. (FP/MH/ Pipeline/514447/2024) - in principle approval-regarding

With the reference to the aforesaid subject to central government has granted the principal approval vide letter dated 05.05.2026 and online application No FP/MH/Pipeline/514447/2024 for the aforesaid project under the Forest (Conservation) Act, 1980 with 1 to 18 terms and conditions. Chief Conservator of Forests (Territorial), Kolhapur has granted the working permission to the Diversion of 0.922 ha. Forest Land for Laying of Underground Gravity Water Supply Pipeline for Drinking Water and Agriculture Irrigation Purpose at Rewangaon, Pare And Vita Village Tal. Khanapur (Vita) Dist- Sangli in the State of Maharashtra. (FP/MH/Pipeline/514447/2024) in the State of Maharashtra. in the State of Maharashtra. In forest area without cutting of trees in forest area, forest land vide letter no. मुख्य वनसंरक्षक (प्रा.) कोल्हापूर यांच्याकडील पत्र क्र. कक्ष–६/नोसेल / सांगली/ पाईप ला./ रेवणगाव / २६–२७/ १८२८ दिनांक– २८/०९/२०२६.

Forest (Conservation) Act, 1980 अंतर्गत राज्य शासनाने दिलेल्या in principle approval साठीच्या अटी व शर्ती पुढीलप्रमाणे आहेत.

१. प्रकल्प यंत्रणा वन (संरक्षण एवं संवर्धन) अधिनियम, १९८० अंतर्गत केंद्र शासनाचे तत्वतः मान्यता आदेशातील सर्व शर्ती व अटींचे अनुपालन करेल.
२. प्रकल्प यंत्रणा तत्वतः मान्यता आदेशातील सर्व शर्ती व अटींचे तंतोतंत अनुपालन करेल याची उपवनसंरक्षक सांगली हे खात्री करतील व याबाबतचा अहवाल या कार्यालयास वेळोवेळी सादर करतील.
३. वन (संरक्षण एवं संवर्धन) अधिनियम, १९८० अंतर्गत केलेले नियम, मार्गदर्शक सूचना व या आदेशातील तसेच केंद्र शासनाचे तत्वतः मान्यता आदेशातील अटींपैकी कोणत्याही अटीचे अनुपालन न करणे हे वन (संरक्षण एवं संवर्धन) अधिनियम, १९८० चा भंग ठरेल आणि त्याप्रमाणे याबाबत वैधानिक कारवाई करण्यात येईल.
४. प्रकल्प यंत्रणेने प्रस्तावांतर्गत तोड कराव्या लागणाऱ्या सातारा वन क्षेत्रातील ९६ झाडांची तोड उपवनसंरक्षक सांगली व संबंधित वनक्षेत्रपाल यांच्यामार्फत करून घ्यावी.
५. मजुरांचे वास्तव्यासाठी वनक्षेत्रात तात्पुरते शेड उभारता येणार नाही.
६. सदर आदेश केंद्र शासनाकडील मार्गदर्शक सूचना क्र. ११–३०६/२०१४– FC(pt) दिनांक २८.०८.२०१५ प्रमाणे १ वर्षापर्यंत वैध राहतील.
७. वन मंजुरीचे आदेश सर्व्हे क्रमांक, गट क्रमांक त्यांचे क्षेत्र आणि वैधानिक दर्जा इ. आणि केंद्र शासनाने तत्वतः मान्यतेच्या आदेशात घातलेल्या अटी व शर्ती यांच्यासह एक स्थानिक भाषेतील व एक इंग्रजी भाषेतील प्रसिद्ध अशा दोन दैनिक वृत्तपत्रात प्रसारित करावेत आणि त्याची प्रत उपवनसंरक्षक सांगली व मुख्य वनसंरक्षक (प्रा.), कोल्हापूर यांना देण्यात यावी.
८. संदर्भ क्र. ३ अन्वये सादर केलेल्या अहवालामध्ये अपर प्रधान मुख्य वनसंरक्षक व केंद्रस्थ अधिकारी, नागपूर तसेच केंद्र शासन यांचेकडून काही त्रुटी उपस्थित केल्या तर त्याच्या पूर्तता अहवाल तात्काळ सादर करण्याची जबाबदारी प्रकल्प यंत्रणेची राहील.

अनुसूची

अ.क्र.	तालुका /गावाचे नाव	कंपार्टमेंट नं.	सं.नं./गट नंबर	वैधानिक दर्जा	लांबी X रुंदी (मी.)	क्षेत्र हेक्टर
१	रेवणगाव ता. खानापूर	१३९	२५०	राखीव वन	६४.०० X १५.००	०.०९६
			७२३/१		२७०.०० X ५.००	०.१३५
					२५५.०० X १०.००	०.२५५
२	पारे ता. खानापूर	१४१	९२/१	राखीव वन	२३२.०० X १०.००	०.२३२
३	विटा ता. खानापूर	१३८	५६३/क	राखीव वन	१३६.०० X १५.००	०.२०४
	एकूण					०.९२२

ही माहिती मुख्य वनसंरक्षक (प्रादेशिक), कोल्हापूर यांच्या निर्देशानुसार प्रकाशित करण्यात आली आहे.

सही/–
(हर्षद जी. पदाव)
कार्यकारी अभियंता
टेंभू उपसा सिंचन प्रकल्प विभाग १,
सांगली

डीजीआयपीआर२०२६–२७/क्र५/C३६०६

M/s Shriram Asset Reconstruction Private Limited (SARPL)

SHRIRAM Asset Reconstruction

[Acting in its' capacity as Trustee of various SARPL Trusts]

Regd. Office:| Shriram House, No.4, Burkit Road, T. Nagar, Chennai – 600017|Corporate Office:|Unit No. FF-A-05, A Wing|, First Floor, Art Guild House, Phoenix Market City, LBS Marg, Kurla(West), Mumbai-400070|, website:www.shriramarc.com; Phone No-: 1800 120 2389; customercare@shriramarc.com.

Public Notice: E-Auction-Cum-Sale Notice of Immovable Property/ies

E-Auction for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 6,8 (6) and 9 of the Security Interest (Enforcement) Rules, 2002 as per Appendix-IV-A

Notice is hereby given to the public in general and in particular to the Borrower/s , Guarantor/s and Mortgagors that the below described immovable properties mortgaged/ charged to secured creditor, now **Shriram Asset Reconstruction Private Limited,** acting in capacity as Trustee of various SARPL Trust [pursuant to assignment of financial assets vide registered Assignment Agreements] (hereinafter referred to as "SARPL") under Section (5) of the SARFAEI Act having acquired the financial assets pertaining to various borrowers including the Borrowers, Co-Borrowers and Mortgagors mentioned herein below together with the underlying security interest created thereof along with all the rights, title and interest thereupon from /Original Lender/Assignor/ **M/s Manappuram Home Finance Limited (MHFL),** the Physical Possession of which has been taken by the Authorized Officer of Original Lender/Assignor and/or Shriram Asset Reconstruction Private Limited, viz. secured creditor in capacity of Trustee of various SARC **Trusts,** the assignee of the loan sanction and disbursed by Assignor/**M/s Manappuram Home Finance Limited** will be sold on **"As is where is", "As is what is" and "Whatever there is"** as per below mentioned auction schedule for recovery of the outstanding amount together with further interest, charges, cost, expenses etc. thereon to SARPL viz. secured creditor from the Borrower, Co-Borrowers and Mortgagors, as mentioned in the table as per proviso to Rule 8(6), & Rule 9(1) of the Security Interest (Enforcement) Rules, 2002.
De Details of Borrower, Co-Borrowers and Mortgagors, amount due, Short Description of the immovable property/ies and encumbrances, known thereon, if any, reserve price, earnest money deposit, Increment Bid, Auction date and date of Inspection are also given as under:

Loan Account No, Trust Name & Name of Assignor/ Original Lender	Name of Borrowers/ Co-Borrowers/ Guarantors/Mortgagers	Date & Amount of 13(2) Demand Notice also Possession related details	Reserve Price, EMD, Bid Increment, Last Date of submission of Bid Form	Auction and Inspection Date & Time	Contact Person Details-AO and Service Provider
NHL00260037159 Under Trust account No-SARC Trust-13 with Manappuram Home Finance Limited	RIYAZAHMAD MUSA SAPTASAGAR,MUSA TAJODDIN SAPTASAGAR,MUNIRA MUSA SAPTASAGAR,MUNIRA MUSA SAPTASAGAR,TASMIYA RIYAZAHMAD SAPTASAGAR,SALIM SAPTASAGAR	Notice Dated 14-08-2025 for a sum of Rs.2,98,374/- (Rupees Two Lakh NinetyEight Thousand Three Hundred SeventyFour Only) due as on 14-08-2025 Possession Type & Date: Physical Possession & 12-05-2026	Reserve Price: Rs. 12,39,400/- Bid Increment: 10,000 & such multiples EMD Amount: Rs. 1,23,940/-(10% of RP) Last date and Timings for submission of EMD:_ 08/12/2026 from 11.30 am to 5.30 pm	Auction Date & Timings: 09/12/2026 from 11.30 am to 2.30 pm Inspection Date 13/11/2026 & Timings: from 11.30 to 5.30 pm Encumbrances Dues known to MHFL/SARPL Not Known.	Sruthi -:9995186769 Auctioneer: Sumesh Mittal - 9993587797 Pratik Kasture- 8108844344RAVIKIRAN G MELMALAGI-6363629228 SOMU G-9611266262

DESCRIPTION OF MORTGAGED PROPERTY/IES

All part and Parcel of mortgaged property bearing No- Residential Property bearing TMC No. 4498-1, Ward No.06, measuring 700 sq ft and building measuring 360sq ft, situated at Devaraj Nagar, Teradal, Tq: Rabakavi-Banahatti, Dist: Bagalkot, KARNATAKA - 587315 Bounded as East:Ganapati Mane; West:Yakub Sangtrash; South:Road North:Budan Patel

(1) For detailed Terms & conditions of the sale, bid form, & others may also visit website of secured creditor/Assignee/M/s Shriram Asset Reconstruction Private Limited at **https://www.shriramarc.com** or website of our auction agency at **https://sarfaesi.auctiontiger.net** having Office at B-705,Wall street II,opp.Orient Club,Near Gujrat College,Ellis bridge,Ahmedabad-380006,Gujrat(India).For any assistance, you may email at id: bcohhubli@manappuramhomefin.com & **rcmkanorth@manappuramhomefin.com** or connect with our business parter M/s Manappuram Home Finance Limited at contact numbers given in the abvove table. These terms have to be signed by the bidder/s along with the bid form. The present notice is also uploaded on the official website of authorised officer/secured creditor.
(2) The intending bidder/s have to submit their EMD amount to be deposited by way of DD in the name of SARC-TRUST-13 and RTGS/NEFT in SARC-TRUST-13; Bank Name: ICICI Bank Limited; Branch Address: Mumbai - Kamani Kurla West; Bank Account Number: 196205004652; IFCL Code- ICIC0001962.
STATUTORY 30 DAYS SALE NOTICE UNDER RULE 8(6) OF SECURITY INTEREST (ENFORCEMENT) RULES 2002]
The borrowers/mortgagors/ guarantors are hereby notified to pay the sum as mentioned above along with up to dated interest and ancillary expenses before the date of e-Auction, failing which the property will be auctioned/ sold and balance dues, if any, will be recovered with interest and cost.

Place: Karnataka, Dated: 05-11-2026 **Sd/- Authorized Officer - M/s Shriram Asset Reconstruction Private Limited (Acting in its' capacity as Trustee of SARCTrust-17)**

PUBLIC NOTICE

Notice is hereby given to the Public that the Gift Deed dated 16-03-2009 executed by **Sri B N Sadashivaiah** in favour of his daughter **Smt. Usharani** reg as doc No. KLR-1-5278-2008-09 in the office of the sub registrar Kolar wrt Junjuru No. 82 measuring east to west 40+45/2 and north to south 59+64/2 has been lost/misplaced. I have given Police Complaint through online e-lost report, vide lost report No. 2519434/2026 dated 04-11-2026 for loss of the said original document.

All persons are hereby informed not to deal or carry out any transaction with anyone on the basis of missing document. On behalf of my client Sri Prabhakar B S, the undersigned Advocate hereby invites claims or objections, if any. In case of any claims or objections kindly intimate the undersigned Advocate in writing to the below mentioned address **within 7 days** from this date. In absence of any claim within the stipulated time, it shall be deemed that above said property has no claim by virtue of lost document.

Sd/-
Nalini Mogale, Advocate,
No.213, 1st Floor, Near Shakthi Ganapathi Temple, Defence Layout, Vidyaranyapura, Bangalore-560097, Mobile - 7028017165.

Place: Bangalore
Date: 04-11-2026

IDFC FIRST Bank Limited

IDFC FIRST Bank

(erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and Presently known as IDFC FIRST Bank Limited)
CIN: L65110TN2014PLC097792 Registered Office: KRM Towers, 8th Floor, Harrington Road, Chetpet, Chennai-600031 Tel: +91 44 4564 4000 || Fax: +91 44 4564 4022

PUBLIC NOTICE
GOLD AUCTION CUM INVITATION NOTICE

Notice is hereby given to the below mentioned borrowers and the general public that the said borrowers have availed loan facilities from IDFC FIRST Bank Limited (Bank) by pledging Gold ornaments and despite repeated reminders and notices, the borrowers have failed to repay the outstanding dues within the stipulated time under the facility. Accordingly, the Bank, in exercise of its rights, shall conduct a public auction of the pledged gold ornaments from **08-DEC-2026 TO 10-DEC-2026** for the recovery of its dues. Borrowers are hereby informed that this is the final opportunity to repay the entire outstanding dues along with the applicable relevant interest, charges and expenses before the Inspection/Bid date, failing which the pledged gold ornaments shall be sold through the auction as per the guidelines given by regulators.

LOAN ACCOUNT NO.	NAME OF BORROWER	BRANCH NAME
166786956	MOHAMED ROSHAN	DODDABALLAPURA IFBL
190030130	NARESH SEN	K G ROAD BRANCH
188263943	SAGAR S	BENGALURU ULLAL BRANCH
189054198	CHANDRASHEKAR S	BENGALURU PRASHANT NAGAR BRANCH
178944737	KUMARI MC	BANGALORE ELECTRONIC CITY BRANCH
179016537	KUMARI MC	BANGALORE ELECTRONIC CITY BRANCH
189154966	SUBASH CHANDRA SINGH	NAGARBHAVI BANGALORE
188221310	VEENA B	NAGARBHAVI BANGALORE
189152218	SUBASH CHANDRA SINGH	NAGARBHAVI BANGALORE
180505041	K SARALA	FRAZER TOWN BRANCH
179592869	KESHAVE GOWDA G	NAGARBHAVI BANGALORE
187915478	SYED NAZIM S	GARVEBHAVIPALYA BRANCH
179962774	BYRALINGE GOWDA KC	BANGALORE JP NAGAR FIFTH PHASE BRANCH
186091683	RAKESH D J	NAGARBHAVI BANGALORE
187920803	SYED NAZIM S	GARVEBHAVIPALYA BRANCH
178858044	KUMARI MC	BANGALORE ELECTRONIC CITY BRANCH
190144336	POORNIMA M	BANGALORE JP NAGAR FIFTH PHASE BRANCH
186764376	CHANDRA MOHAN R	BANGALORE JP NAGAR FIFTH PHASE BRANCH
186869705	CHANDRA MOHAN R	BANGALORE JP NAGAR FIFTH PHASE BRANCH
187844905	SUNANDA N	BANGALORE BASAVESHWARA NAGAR BRANCH

In the event of the auction any surplus amount is realized from this auction, the same shall be refunded to the concerned borrower and if there is any deficit/shortfall post the auction, the balance amount shall be recoverable from the borrower through appropriate legal proceedings. IDFC FIRST Bank has the authority to remove any account from the auction without any prior intimation. Further IDFC FIRST Bank reserves the right to modify or defer the auction schedule to later date at its discretion, without serving any prior notice. Auction will be conducted in physical mode through its empaneled auction service providers **M/S Shriram Auto Mall India Ltd** from **10:00 am to 01:00 pm.** If the customer is deceased, all the conditions pertaining to auction will be applicable to their nominee/legal heir.

Terms & Conditions of Auction sale:

1) Sale of concerned gold ornaments shall be on **"AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS" basis.**
2) Intending bidders shall register with the Bank's authorized auction service provider and comply with the KYC requirements.
3) It shall be the responsibility of the bidders to inspect and satisfy themselves about the ornaments and specification before submitting the bid. The bidder may inspect the ornaments in consultation with the branch manager.
4) The highest bid shall be subject to confirmation by the Authorized Representative of the Bank.
5) Successful bidder shall deposit the full sale amount within the stipulated time, failing which the amount already deposited shall be forfeited.
6) Gold Pouches once sold cannot be returned to seller under any circumstances and seller shall have no liability of whatsoever nature once the physical hand over of it is taken by the winning bidder/purchaser.
7) The Authorized Representative of the Bank reserves the right to accept/reject any bid or cancel/postpone the auction without prior notice or assigning any reason whatsoever.
8) The sale is subject to confirmation by the Bank.

Sd/-
Authorized officer for IDFC FIRST Bank Limited

DATE : 05-11-2026
PLACE: KARNATAKA

CHANGE OF NAME

I, **SATHISH BHASKAR**, age 54 years, R/at No. 118/77, 5th Cross, 2nd Block, BSK 1st Stage, Srinagar, Bengaluru-560050 do hereby declare that I have changed my name from **SATHISH** (old name) to **SATHISH BHASKAR** (new name), henceforth I shall be known and called as **SATHISH BHASKAR**, vide affidavit dated 16-10-2026, sworn before Advocate and Notary **MAMATHA .N.K** at Bangalore.

PUBLIC NOTICE

Notice herewith published to around the wisdom, our client **K.B. Ramusa** Son of Late Bagasa, Resident of Door No.16/1, Crescent Road, American Colony, Kumar Park East, Bengaluru – 560001 being the absolute owner of the below described schedule property purchased from its previous owner Sri. Shivaraj, Son of Chinna tamma by virtue of (1) document bearing No.2624/2000-2001, Book–I, Volume No.2235, Pages 245-248, execution admitted on 23-10-2000 in the office of the Sub-Registrar, Srirampura, Bengaluru, erstwhile the previous owner Shivaraj purchased the schedule property from his owner Sri. Shankar by virtue of (2) sale deed bearing document No.958/1996-97, Book–I, Volume No.1887, Pages 81-84, execution admitted on 24-06-1996 in the office of the Sub-Registrar, Srirampura, Bengaluru, the above said both the original sale deeds are lost in transit in the year May 2024 pertaining to the same a police complaint being lodged and the said both the sale deeds along with all other revenue documents not traceable, if any one finds the same they may be returned to us for the said support will be suitable rewarded. The description of the schedule property is as follows:

SCHEDULE PROPERTY

All that piece and parcel of the Site No.7, Municipal No.54, Ward No.123, PID No.33-34-54, 10th Cross, Cholurupalya, Bengaluru – 23 measuring East to West: 20 feet, North to South: 30 feet, in all measuring 600 Sq. Feet and bounded on **East by :** Road,
West by : Mylarappa's Property,
North by : Kalingappa's Property and
South by : B. B. Shankarappa's Property.

Chandamouli B.G. LL.M, Ph.D
Ashwini L.S. M.Sc., Ph.D., LL.B.,
C. B. Prakash M.Sc., LL.B., Advocates
Law Nexus,
No.13/B, 8th Main, 4th Block, Rajajinagar, Bengaluru – 560020. Mob. No. 9342829515

PUBLIC NOTICE

All the General Public are hereby informed that My client **Srividya,** D/o. Varadarajan is the absolute owner of Schedule Property, having acquired through Sale Deed dated 08-09-2003 executed by Sayed Fathima and others Registered as Doc No. 1122/2003-04, Book No.I, at Bangalore South Taluk Sub Registrar Office.

Since the Original Sale Deed dated 08-09-2003, Registered as Doc No. 1122/2003-04, Book No.I, at Bangalore South Taluk Sub Registrar Office in respect of the Schedule Property was lost by the owner during transit; this public notice is issued, as it is a legal & mandatory requirement. Varadarajan has already given police complaint in this regard on 04-11-2026 Lost Report No.2518126/ 2026. So, the general public are hereby requested that, if any person gets the above-mentioned Original Sale Deed dated 08-09-2003 Registered as Doc No. 1122/2003-04, the same can be handed over to the undersigned or to my client directly and oblige.

SCHEDULE PROPERTY

All that piece and parcel of Site No.138, measuring East to West : 30 ft and North to South: 40 ft, totally measuring 1200 sq ft, Katha No.730/11/2B/138, carved out of Converted Sy No. 11/2B, now comes under BBMP Limits, situated at Kodichikkanahalli, Begur Hobli, Bangalore South Taluk, and bounded by:

East by : Site No.4
West by : Road
North by : Site No.139
South by : Site No.137

SHRIDHARA MURTHY, Advocate
No.79/80, 1st Floor, Kothanur Dinne Main Road, Opp. to Smart Bazar, J P Nagar 7th Phase, Bangalore - 560078,
Mob No.9880595946

PUBLIC NOTICE

Notice is hereby given to the public at large that my client intends to purchase the immovable property described in the Schedule below from the present owner **Miss. VIDITA CHOUDHARY,** D/o. Sri. Baldeo Singh Chaudhary and Sri. BALDEO SINGH CHAUDHARY, S/o. Late Sri.Gordhan Singh Chaudhary, both residing at Apartment No.101, First Floor, "SRI SRINIVASA SHEL TERS", New No.1- 3, 28th Main Road, Rashtra Kavi Kuvempu Nagara, BTM 2nd Stage, 1st Phase, Bangalore.Any person or entity having any claim, right, title, interest, lien, charge, mortgage, encumbrance, tenancy, easement, gift, inheritance, or objection of any nature whatsoever over or against the Schedule Property or any part thereof is hereby required to make the same known in writing along with supporting documentary evidence to the undersigned at the address mentioned below within 14 (Fourteen) days from the date of publication of this notice.

If no valid written objection or claim is received within the stipulated period of 14 days, it shall be deemed that no such claims exist, and any subsequent claims will be treated as waived or abandoned. My client will proceed with the completion of the transaction and registration of the Sale Deed without any further reference.

SCHEDULE OF THE PROPERTY

All that piece and parcel of the Residential Apartment / Flat No.101, on the First Floor, E-PID No. 1839831820 (Old PID no.1-3/3) in "SRI SRINIVASA SHELTERS" New No.1-3, 28th Main Road, Rashtra Kavi Kuvempu Nagara, BTM 2nd Stage, 1st Phase, Bangalore having Super Built-Up Area of 1140 Sq. ft with single covered Car Parking space along with 250 Sq. Ft. of Undivided Share of Land in residential Property bearing Municipal New No.1-3, at 28th Main Road, Rashtra Kavi Kuvempu Nagara, BTM 2nd Stage, 1st Phase, Bangalore, earlier the Property bearing No.1A & 1B, comprised in No.87/1- 2-88/3, 89/5, situated at Madivala Village, Corporation Division No.35/58 and measuring East to West:60-0 feet and North to South:75-0 feet. Boundaries of the Apartment : **East by :** property No. 18A and 18B
West by : Lobby and flat No. 103
North by : Road.
South by : Lobby and flat No. 102.
Place : Bengaluru **Date :** 05.11.2026

Jyothi B Kangokar,
Advocate & Legal Consultant
Address : No.141B, 1st Main Road, 4th Block Kormangala, (S.T.Bed Layout)
Bengaluru -560034 Contact No : 9986017382

GVK Power (Goindwal Sahib) Limited

GVK

Regd. Office: Plot No. 10, Paigah Colony, Sardar Patel Road, Secunderabad-500003, Telangana, India CIN:U40109TG1997PLC028483
(A wholly owned subsidiary of Guru Amar Das Thermal Power Limited, GATPL)
(A step down wholly owned subsidiary of Punjab State Power Corporation Limited, PSPCL)
HOD-CIVIL, GATP, Goindwal Sahib, invites E-Tender for the Procurement of:

Tender Enquiry No. 226/GATP/CIVIL/50007773 dated 04/11/2026

1) **"AMC CIVIL MAINTENANCE SERVICES REPAIR & MAINTENANCE WORKS IN PLANT, COLONY & INSIDE - OUT SIDE PERIFHERY"**

For detailed NIT & tender specifications, please refer to https://eproc.punjab.gov.in from 04/11/2026 from 17:00 Hrs, onwards.

Note: Corrigendum and addendum, if any, will be published online at https://eproc.punjab.gov.in

1079/12/2026-27/16804 GATP-117/26

GVK Power (Goindwal Sahib) Limited

GVK

Regd. Office: Plot No. 10, Paigah Colony, Sardar Patel Road, Secunderabad-500003, Telangana, India CIN:U40109TG1997PLC028483
(A wholly owned subsidiary of Guru Amar Das Thermal Power Limited, GATPL)
(A step down wholly owned subsidiary of Punjab State Power Corporation Limited, PSPCL)
HOD-MMD, GATP, Goindwal Sahib, invites E-Tender for Procurement of Spares of Bottom Ash Hopper Feed Gate and Jet Pump which will be used in 2x270 MW BHEL Units during Annual overhauling for Both the Units of GATP/ GVKPGSL, Goindwal Sahib

Tender Enquiry No. 222/ GATP/MMD/AHP/20018365

1) **"Procurement of Spares of Bottom Ash Hopper Feed Gate and Jet Pump which will be used in 2x270 MW BHEL Units during Annual overhauling for Both the Units of GATP/ GVKPGSL, Goindwal Sahib"**
at 2X270 MW Guru Amardas Thermal Plant (GATP), Goindwal Sahib, Distt.: Tarn Taran, Punjab as per details given in the tender specifications.

For detailed NIT & tender specifications, please refer to https://eproc.punjab.gov.in from 02/11/2026 from 17:00 Hrs, onwards.

Note: Corrigendum and addendum, if any, will be published online at https://eproc.punjab.gov.in

1079/12/2026-27/16728 GATP-116/26

ADDENDUM TO FORM G PUBLISHED ON 20-10-2026
INVITATION FOR EXPRESSION OF INTEREST FOR
M/S SHRI KARVIR NIVASINI MAHALAXMI ISPAT PRIVATE LIMITED

OPERATING IN BUSINESS OF METALS AND MINERALS AT KOLHAPUR
(Under Regulation 36A (1) of the Insolvency and Bankruptcy
(insolvency Resolution Process of Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Last date for receipt of expression of interest	17.11.2026 (Originally 04.11.2026)
2.	Date of issue of provisional list of prospective resolution applicants	27.11.2026 (Originally 14.11.2026)
3.	Last date for submission of objections to provisional list	02.12.2026 (Originally 19.11.2026)
4.	Date of issue of final list of prospective resolution applicants	12.12.2026 (Originally 29.11.2026)
5.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	17.12.2026 (Originally 04.12.2026)
6.	Last date for submission of resolution plans	16.01.2027 (Originally 03.01.2027)

Note: All other particulars not specifically amended above, shall remain same as per the Form G dated 20 October 2026.

SD/-
Purusottam Behera
Resolution Professional
In the matter of Shri Karvir Nivasini Mahalaxmi Ispat Private Limited
Registration No: IBBI/IPA-002/IP-00940/2019-20/12993
AFA Valid upto: 31.12.2026
IBBI Registered Address: Flat No.402, Sai Prasad Building, Sion Kamgar CHS, Road No-29, Sion (East) Mumbai, Mumbai City, Maharashtra ,400022
Correspondence Address: 402-403 Lotus Plaza Behind Laxmi Narayan Mandir, Venus Corner, Shahupuri, Kolhapur, Maharashtra – 416001.
Email ID: purusosbbj@yahoo.com, ibc.knmpl@gmail.com

Place: Mumbai
Date : 05.11.2026

The Jammu & Kashmir Bank Limited,

J&K Bank Serving To Empower

Impaired Asset Recovery Centre
B-36 Dyavasandara Industrial Estate, Mahadevpura, Bengaluru 560048 CIN: L65110JK1938SGC000048

Ref.No.JKB/IARB/ADV/2026 **Dated: November 4, 2026**

POSSESSION NOTICE

Subject: Notice under Section 13(4) of the SARFAESI ACT, 2002 read with Rule 8(1) of the Security (Enforcement) Interest Rules, 2002

Whereas, the Authorized Officer of the Jammu & Kashmir Bank Limited under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (SARFAESI) Act, 2002 and in exercise of powers under section 13(2) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued **Demand Notice dated 22-07-2026** thereby calling upon the Borrower namely **1. M/s S.S Trading Company** at No.10/104, Prestige Terminus-1, Old Airport Exit Road, Bangalore-560017 (Borrower/Mortgagor). **2. Mr. Shakil Ahmed Sayed, (Prop. M/s S.S Trading Company)** S/o A. Sayeed Qaiser Ahmed, R/o 9/2 Dhanush Vaishnavi Apartments, Jeremiah Road, Flat No.03, 3rd Floor, Frazer Town, Bangalore 560005 (Borrower/Mortgagor) **3. Mrs. Uzma Sayed** W/o Shakil Ahmed Sayed R/o 9/2 Dhanush Vaishnavi Apartments, Jeremiah Road, Flat No.03, 3rd Floor, Frazer Town, Bangalore 560005 (Borrower/Mortgagor) to repay an amount of **Rs.23,17,246.06 (Rupees Twenty-Three Lakh Seventeen Thousand Two Hundred Forty-Six and Six Paise Only)** being the balance outstanding as on 30-06-2026 in the accounts of the Borrowers, within 60 days from the date of the said notice together with the future interest and other charges thereon.

The said borrowers having failed to repay the said amount, notice is hereby given to the said borrowers in particular and the public in general that the undersigned being authorized officer of the J&K Bank Ltd. has taken possession of the mortgage property described herein below, in exercise of the powers conferred on me under section 13(4) of the said Act read with Rule 8 of the said Rules, on this the **04th day of November of the year 2026.**

The said borrower in particular and the public in general are hereby cautioned against dealing with the said property in any manner whatsoever and any dealings with the said property will be subject to the charge of the **J&K Bank Limited** for the amount in aggregating to **Rs.24,13,912.06 (Rupees Twenty-Four Lakh Thirteen Thousand Nine Hundred Twelve and Six Paise Only)** together with future interest thereon from 01-11-2026 and other charges incurred or to be incurred.

The borrower's attention is invited to the provisions of Sub-section (8) of Section 13 of the Act, in respect of the time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

All that piece and parcel of flat bearing No.003, Third Floor, Municipal No.9/2, PID No.91-85-9/2, measuring 1570 sqft super built-up area, containing three bedrooms, alongwith 420 sq ft undivided interest in Bangalore Mahanagara Palike khatha No.9/2 measuring on the eastern side 28 feet 10 inches, on the western side 28 feet 4 inches, on the northern side 59 feet 3 inches and on the southern side 58 feet, situated at Jeremaiah Road, Ward no. 91, Pulakeshi Nagar, Bangalore, with all rights, appurtenances whatsoever hereunder or underneath or above the surface; with RCC roofing, vitrified tiles, flooring and hone wood doors and windows, together with one covered car parking space including proportionate share in common areas such as passages, lobbies, staircase and lift, constructed on the property, known as "Dhanush Vaishnavi Apartments", **Bounded on** the East by: Strom Water Drain; West by: Jeremaiah Road; North by: Municipal No. 9/3; South by: Muncipal no. 9/1.

Dated: 04-11-2026 **Authorized Officer**
Place: Bangalore **The Jammu & Kashmir Bank Ltd**

STATE BANK OF INDIA

HOME LOAN CENTRE , KORAMANGALA, BANGALORE
 # 12, Ground, 2nd & 3rd Floor, 80 Feet Road, 1st Block, Koramangala, Bangalore-560034. Karnataka, India. Email: Maintracpc2.Ban@Sbi.co.in

DEMAND NOTICE
(To Be addressed to the Legal heirs of the borrowers/Guarantor)

BORROWERs/ LEGAL HEIRS : 1) Sri. Krishnachary S/o. Late Sri. Nanjachary, No. 334, Pump House Road, Attibele Road, Anekal Bengaluru - 562 106. **2) Sri. Brahmachary** S/o. Late Sri. Nanjachary, No. 334, Pump House Road, Attibele Road, Anekal Bengaluru - 562 106.

A/c. No. SBI/HLC/SISIR/KRMANGALA/HL/64065052753
Demand Notice: 08.10.2026

Notice under Section 13 (2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act,2002 (herein after called the ACT)
This is to bring to your notice that the Bank has extended credit facilities to **Sri Late. Nanjachary S/o. Sri. Late. Chennachary** (herein after called the borrower) by way of financial assistance and the said financial assistance is duly guaranteed by by………… By………….. (herein after referred as guarantor/s/ are due to the Bank a sum of **Rs. 5,01,916/- (Rupees Five Lakh One Thousand Nine Hundred Sixteen Only) as on 30.09.2026.** along with further interest at contractual rate and costs and other legally recoverable dues in terms of the loan agreements executed by the said borrowers/guarantors from time to time in favor of the bank.
2. That in **Sri Nanjachary S/o. Sri. Late. Chennachary** died on **08-04-2021** (herein after referred to as deceased). The deceased as borrower/ guarantor has created charge/ mortgage over the property more fully described in the Schedule A,B,& C herein on **25-08-2010,** under the documents more fully described in Schedule -II hereunder, dues in terms of the loan agreements executed by the said borrowers/ guarantors from time to time in favour of the bank.
3. That you **Sri. Krishnachary S/o. Late Sri. Nanjachary & 2). Sri. Brahmachary S/o, Late Sri. Nanjachary** (Referred to herein above are the legal heirs/legal representatives of the deceased entitled to the scheduled property and therefore you are liable to pay the dues of the deceased to the Bank, the details of which is stated above in para 1.
4. The particulars of the security agreements/documents/confirmation or creation of mortgage and the amounts secured thereon along with the details of the property over which security interest is created in favour of the Bank by the deceased as security for the above loan, are more fully described in Schedule B herein below.
5. The operation and conduct of the account of the said financial assistance /credit facilities have become irregular and the debt has been classified as a Non-Performing asset **30-06-2026,** in terms of Section 2(1) (o) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, due to default in repayment of the secured debt thereon.
6. Therefore, you are hereby called upon jointly and severally under Section 13 (2) of the said Act to discharge in full the liabilities stated above in para I to the Bank, within 60 days from the date of this notice failing which the Bank will exercise all or any of the rights available to them under sub-section 4 of section 13 and other applicable provisions of the said Act.
7. All of you are also put on notice that in terms of sub section 13 of section 13 of the said Act, you shall not transfer by sale/lease or otherwise the said secured assets without prior consent of the Bank. This notice is without prejudice to the Banks right to initiate such other actions or legal proceedings as it deems necessary under any other law in force.
8. The Notice issued earlier under Section 13 (2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act,2002 (herein after called the ACT) Stands Cancelled.

Description of the Schedule 'A' property : All that Piece and Parcel of the property bearing Municipal Assessment No. 248/1159/14, measuring 7.50x9.15 mtrs situated at ward No. 8/1, Pump House Layout, Anekal Town Bangalore Dist, **bounded on : East by :** Site No. 14, **West by :** Site No.12, **North by :** Main Road, **South by :** Site No. 16.
All that Piece and Parcel of the property bearing Municipal Assessment No. 248/1159/14, measuring 7.50x9.15 mtrs situated at ward No. 8/1, Pump House Layout, Anekal Town Bangalore Dist, **bounded on : East by :** Road, **West by :** B Site No.13, **North by :** Road, **South by :** Site No. 15.

Date : 08.10.2026 **Sd/- Authorised Officer**
Place : Bengaluru **Home Loan Center, Koramangala, Bengaluru**

OFFICE OF THE EXECUTIVE ENGINEER SOIL INVESTIGATION DIVISION, ADVANCE PLANNING, ROAD CONSTRUCTION DEPARTMENT,RANCHI

NirupanBhawan,3rd Floor,Room No. 403,56-Set, Doranda,Ranchi-834002

e-Procurement (Very Short Tender Notice)
Letter of Invitation (LOI) No.-21/2026-27 2nd Call
e-Tender Ref No:–RCD/SID/AP/RAN/21/2026-27
Date:- 03.11.2026

1	Name Of Work	Consultancy Services for Preparation of Detailed Project Report (DPR) for widening & strengthening/Reconstruction work of Road from 6th km of the K.B. More-Nurangon PWD road (at Dwarpahari) to the 21st km of the Kasiadih-Hesla-Beko PWD road including Replacement of Culverts and Bridges, Proposal for Construction of new Culverts, Bridges, ROB'S, RUB's, Complete Land Acquisition Proposal including Ownership details all complete as per latest guidelines, Resettlement and Rehabilitation Proposal, Forest Diversion Proposal and Proposal of Utility Shifting in details etc. as required by the Department (If any) under Road Division Giridih in the State of Jharkhand .*Empanelled consultant with RCD under category-I vide letter No. 4073 (S) WE Dated 28.09.2026 are allowed to Bid.
2	Tentative Length	06.00 km
3	Period of Completion of Work	60 Days
4	Cost of Tender documents	Rs 5,000/- (Five Thousand) only. Non refundable Fee.Tender fee will be recived through online mode only. The quotationers have to deposit a fixed amount of Rs 20,000 as Earnest Money. As per the Departmental Letter no.-4652(S) dated 06.10.2023, cost of tender document and Earnest Money Deposit be received in online mode only through e-procurement (http://jharkhandtenders.gov.in) by internet banking/NEFT/RTGS facility as per Standard Operating sistim Procedure (SOP) issued by Information Technology & e-Governance Department, Government of Jharkhand vide letter no- 120 dated 03.10.2023.
5	Mode of Bid Submission	e-tendering(http://jharkhandtenders.gov.in)
6	Date/Time of Publication of Tender on Website	05.11.2026,10:30 AM
7	Last Date/Time of Bid Submission	14.11.2026 12:00PM
8	Last Date/Time of Submission of Tender Fee & EMD	14.11.2026 12:00PM
9	Date and Time of Bid opening	17.11.2026 12:30 PM
10	Bid validity	120 days
11	Bid Submission Address	Chief Engineer(Communication),Road Construction Department,1st Floor, Engineer Hostel No.-2, Dhurwa, Ranchi-834004
12	Designation and Contact no. of Tender inviting Officer	Executive Engineer, Soil Investigation Division,Advance Planning,RCD, Ranchi Mob-9905660677.
13	PR No.-	392185Road (26-27)#D

Note:-Only e-Tender shall be accepted.

Sd./-(Ravi Shankar Pravakar)Executive Engineer, Soil Investigation Division, Advance Planning, Road Construction Department,Ranchi.

PR 393304 (Road)26-27*D

AstraZeneca

AstraZeneca Pharma India Limited

(CIN: L24231KA1979PLC003563)
Regd. Office: Block N1, 12th Floor, Manyata Embassy Business Park, Rachenahalli, Outer Ring Road, Bangalore – 560 045 | Email: comp.secy@astrazeneca.com, Web: www.astrazeneca.com/india
Tel: 080 6774 8000 | Fax: 080 6774 8857

LOSS OF SHARE CERTIFICATES

Notice is hereby given that the following share certificates of the Company have been reported as lost by the Shareholder/ Claimant. The Shareholder/Claimant has requested the Company to issue duplicate share certificate(s) of face value of Rs. 2/- each and/or exchange the same for share certificate(s) of face value of Rs. 2/- each, as applicable.

Folio no.	No. of shares	Details of Share Certificates reported to have been lost		Name of the Shareholders
		Share Certificate No.	Distinctive Nos.	
K001567 (Face Value Rs.10/-)	50	6341	1601046 - 1601095	Keshav Vaijanath Dhople (Deceased)
	50	6916	1624371 - 1624420	
	50	40204	2886600 - 2886649	
	50	40205	2886650 - 2886699	
P000492 (Face Value Rs.10/-)	25	19430	2124726 - 2124750	Patel Pashabhai Ishvardas
	20	44926	3049877 - 3049896	
	5	44927	3049897 - 3049901	
J000681 (Face Value Rs. 10/-)	50	13379	1882651 - 1882700	Joy Mukhopadhyay
	25	13380	1882701 - 1882725	
K001184 (Face value Rs. 2/-)	500	969	13869091 - 13869590	Krishna Chippagiri (Deceased) Radha Krishna Chipgiri

In the absence of any objection from the public within 15 days from the date of publication of this notice, the Company shall proceed with crediting the shares to the demat account of the concerned shareholder/claimant and issuance of the entitlement letter, as applicable.

For **AstraZeneca Pharma India Limited**

Tanya Sanish
Company Secretary & Compliance Officer
ACS No.: A25784

Place: Mumbai
Date: 04.11.2026

M/s Shriram Asset Reconstruction Private Limited (SARPL)

SHRIRAM Asset Reconstruction

[Acting in its' capacity as Trustee of various SARPL Trusts]
Regd. Office: Shriram House, No.4, Burkit Road, T. Nagar, Chennai – 600017| **Corporate Office:**Unit No. FF-A-05, A Wing, First Floor, Art Guild House, Phoenix Market City, LBS Marg, Kurla (West), Mumbai-400070,
Website: www.shriramarc.com; **Phone No-:** 1800 120 2389; customercare@shriramarc.com.

PUBLIC NOTICE: E-AUCTION-CUM-SALE NOTICE OF IMMOVABLE PROPERTY/IES

E-Auction for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 6,8 (6) and 9 of the Security Interest (Enforcement) Rules, 2002 as per Appendix-IV-A

Notice is hereby given to the public in general and in particular to the Borrower/s , Guarantor/s and Mortgagors that the below described immovable properties mortgaged/ charged to secured creditor, now **Shriram Asset Reconstruction Private Limited,** acting in capacity as Trustee of various SARPL Trust [pursuant to assignment of financial assets vide registered Assignment Agreements] (hereinafter referred to as "SARPL") under Section (5) of the SARFAEI Act having acquired the financial assets pertaining to various borrowers including the Borrowers, Co-Borrowers and Mortgagors mentioned herein below together with the underlying security interest created thereof along with all the rights, title and interest thereupon from /Original Lender/Assignor/ **M/s Manappuram Home Finance Limited (MHFL),** the Physical Possession of which has been taken by the Authorized Officer of Original Lender/Assignor and/or Shriram Asset Reconstruction Private Limited, viz. secured creditor in capacity of Trustee of various SARC **Trusts,** the assignee of the loan sanction and disbursed by Assignor/**M/s Manappuram Home Finance Limited** will be sold on **"As is where is", "As is what is" and "Whatever there is"** as per below mentioned auction schedule for recovery of the outstanding amount together with further interest, charges, cost, expenses etc. thereon to SARPL viz. secured creditor from the Borrower, Co-Borrowers and Mortgagors, as mentioned in the table as per proviso to Rule 8(6), & Rule 9(1) of the Security Interest (Enforcement) Rules, 2002.
De Details of Borrower, Co-Borrowers and Mortgagors, amount due, Short Description of the immovable property/ies and encumbrances, known thereon, if any, reserve price, earnest money deposit, Increment Bid, Auction date and date of Inspection are also given as under:

Loan Account No, Trust Name & Name of Assignor/Original Lender	Name of Borrowers/ Co-Borrowers/ Guarantors/ Mortgagers	Date & Amount of 13(2) Demand Notice also Possession related details	Reserve Price, EMD, Bid Increment, Last Date of submission of Bid Form	Auction and Inspection Date & Time	Contact Person Details-AO and Service Provider
MHL00480033403 Under Trust account No-SARC Trust-13 with Manappuram Home Finance Limited	A RAJIYA, A ABDUL GAFAR, A RASEED, A RASEED	Notice Dated **14-07-2025** for a sum of **Rs.1,95,978/- (Rupees One Lakh NinetyFive Thousand Nine Hundred SeventyEight Only)** due as on **14-07-2025** **Possession Type & Date**: Physical Possession & 15-06-2026	**Reserve Price: Rs. 4,25,500/- Bid Increment: 10,000 & such multiples EMD Amount: 42,550/-** (10% of RP) **Last date and Timings for Submission of EMD:** 08/12/2026 from 11.30 am to 5.30 pm	**Auction Date & Timings:** 09/12/2026 from 11.30 am to 2.30 pm **Inspection Date** 13/11/2026 & Timings: from 11.30 to 5.30 pm **Encumbrances Dues known to MHFL/SARPL** Not Known.	**Sruthi**: 9995186769 **Auctioneer**: **Sumesh Mittal**: 9993587797 **Pratik Kasture:** 8108844344 **SANTHOSHA M:** 9741487352 **SOMU G:** 9611266262

DESCRIPTION OF MORTGAGED PROPERTY/IES: All part and Parcel of mortgaged property bearing No- Town Municipal Council Property No. 165/B/94CC/54, E-Khata No. 29-511-116, measuring 33.8 sq mtr, situated at 6th ward, Ijari Shirasappa Badavane, Harapanahalli, KARNATAKA - 583131. Bounded as East: Public toilet building; West:House of M Shabbir; South:House of N. Azamathulla, North:Road

Loan Account No, Trust Name & Name of Assignor/Original Lender	Name of Borrowers/ Co-Borrowers/ Guarantors/ Mortgagers	Date & Amount of 13(2) Demand Notice also Possession related details	Reserve Price, EMD, Bid Increment, Last Date of submission of Bid Form	Auction and Inspection Date & Time	Contact Person Details-AO and Service Provider
NHL00480019349 Under Trust account No-SARC Trust-13 with Manappuram Home Finance Limited	CHANDRA NAYKA, GANGYANAIK H, VASANTHA BAI, VASANTHA BAI	Notice Dated **16-04-2025** for a sum of **Rs.5,35,575/- (Rupees Five Lakh ThirtyFive Thousand Five Hundred SeventyFive Only)** due as on **16-04-2025** **Possession Type & Date:** Physical Possession & 16-06-2026	**Reserve Price: Rs. 11,13,800/- Bid Increment: 10,000 & such multiples EMD Amount: 1,11,380/-** (10% of RP) **Last date and Timings for Submission of EMD:** 08/12/2026 from 11.30 am to 5.30 pm	**Auction Date & Timings:** 09/12/2026 from 11.30 am to 2.30 pm **Inspection Date** 13/11/2026 & Timings: from 11.30 to 5.30 pm **Encumbrances Dues known to MHFL/SARPL** Not Known.	**Sruthi**: 9995186769 **Auctioneer**: **Sumesh Mittal**: 9993587797 **Pratik Kasture:** 8108844344 **SANTHOSHA M:** 9741487352 **SOMU G:** 9611266262

DESCRIPTION OF MORTGAGED PROPERTY/IES: All part and Parcel of mortgaged property bearing No- Property No 535/13B, E Swathu No.151200201300100038, measuring 13.716000000000001 x 5.4864000000000001 Mts i.e 75.25 Sq Mts, Situated at Sriramanagara Village, Sriramanagara Gram Panchayath, Davangere Dist.P.O ANAJI, DAVANAGARE, KARNATAKA, Pin: 577512. Bounded as East:Conservancy; West:Road; South:Conservancy And House of Lakshmananaik North:House of Meghanaik

(1) For detailed Terms & conditions of the sale, bid form, & others may also visit website of secured creditor/Assignee/M/s Shriram Asset Reconstruction Private Limited at https://www.shriramarc.com or website of our auction agency at https://sarfaesi.auctiontiger.net having Office at B-705,Wall street II,opp.Orient Club,Near Gujrat College,Ellis bridge,Ahmedabad-380006,Gujrat(India). For any assistance, you may email at id: **bchdavangare@manappuramhomefin.com & rcmkanorth@manappuramhomefin.com,** connect with our business parter M/s Manappuram Home Finance Limited at contact numbers given in the abvove table. These terms have to be signed by the bidder/s along with the bid form. The present notice is also uploaded on the official website of authorised officer/secured creditor.
(2) The intending bidder/s have to submit their EMD amount to be deposited by way of DD in the name of SARC-TRUST-13 and RTGS/NEFT in SARC-TRUST-13; Bank Name: ICICI Bank Limited; Branch Address: Mumbai - Kamani Kurla West; Bank Account Number: 196205004652; IFCL Code- ICIC0001962.

STATUTORY 30 DAYS SALE NOTICE UNDER RULE 8(6) OF SECURITY INTEREST (ENFORCEMENT) RULES 2002]

The borrowers/mortgagors/ guarantors are hereby notified to pay the sum as mentioned above along with up to dated interest and ancillary expenses before the date of e-Auction, failing which the property will be auctioned/ sold and balance dues, if any, will be recovered with interest and cost.

Place: KARNATAKA
Dated: 05-11-2026

Authorized Officer, M/s Shriram Asset Reconstruction Private Limited
(Acting in its' capacity as Trustee of SARCTrust-13)